

3321

HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 94/2016 (WZ)

Mr. Dinbandhu Singh & Ors Applicant

VERSUS

M/s. Serene Developers & Ors Respondents

**PRESENT STATUS REPORT
BY RESPONDENT NO. 1
M/S. SERENE DEVELOPERS**

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Date : **30/09/2024**

Place : **Pune**

Filed by :



Advocate Sachin S. Gore सचिन गोरे

CONTACT DETAILS

BETWEEN

..... APPLICANTS

- 1. Dinbandhu Singh**
- 2. Gaurav Mehrotra**
- 3. Jitin Vyas**
- 4. Shambhu Kumar**
- 5. Sujit Shivajirao Channagire**

V E R S U S

..... RESPONDENTS

- 1. Serene Developers**
- 2. Union of India**
- 3. State of Maharashtra**
- 4. District Collector, Pune**
- 5. Pune Metropolitan Region Development Authority, Pune**
- 6. Maharashtra Pollution Control Board**
- 7. State Level Environment Impact Assessment Authority (SEIAA-Maharashtra)**

ABBREVIATIONS

Short	Full-form
EC	Environment Clearance
IOD	Intimation of Disapproval
MoM	Minutes of Meeting
MPCB	Maharashtra Pollution Control Board
PCMC	Pimpri Chinchwad Municipal Corporation
PMC	Pune Municipal Corporation
PMRDA	Pune Metropolitan Region Development Authority
PP	Project Proponent
SEAC	State Expert Appraisal Committee
SEIAC	State Level Environmental Impact Assessment Authority

MOST RESPECTFULLY SUBMITTED

MOST RESPECTFULLY SUBMITTED:

- 1.** SEAC-3 recommended the EC application on 21st September 2023 through the published MoM [Ax. A ■]. The same application is under consideration of the SEIAA and it is being delayed because of the IOD from the PMRDA. [Ax. B ■].

- 2.** PMRDA rejected the proposal on 28/02/2024 on its preliminary scrutiny and directed the Project Proponent's Architect Mr Parvez Jamadar to submit the required documents and remove the error. The required documents are as below;
 - A) Feedback from the drawing department
 - B) Calculation Map
 - C) 7/12 transcript

- 3.** Once the document as mentioned above is submitted, PMRDA will again consider the application. (Page no. 3319)

- 4.** PP's Architect paid the challan for the feedback from the drawing department on 29/08/2024 [Ax. C ■] and PP is waiting for the reply from PMRDA for the same. Whereas calculation maps

and the 7/12 transcript are ready with the PP. Once the feedback from the drawing department is received then PP will complete the process.

5. Also as per the Affidavit filed by Respondent No. 5 (MPCB), PP has paid the penal fee under the amnesty scheme. [Ax. D ■].
6. Regarding the nalla diversion issue, PP is submitting the Google images for the years 2011, 2015, 2020, and 2024, in which the Hon'ble Tribunal can verify that no nalla diversion took place on site.[Ax. E ■]. Also PP submitting some images with Geo tagging of PMC and PCMC nallas as reference, which shows that all these nallas are concretized by the respective Local bodies to regulate the flow, benefiting the area and it also clears that concretization is not a violation, but rather an improvement for better water flow management.

This updated information is being submitted before this Hon'ble Tribunal to convey the current status of the application before SEIAA-Maharashtra, which is pending for non-environmental reasons.



Date: 30/09/2024

Advocate Sachin Gore

Minutes of 180th SEAC-3 meeting held on 20th & 21st September, 2023 through VC

Maharashtra SEIAA directed SEAC-3 to appraise the proposals by using information technology facilities. Hence, SEAC-3 initiated to appraise the proposals received by the SEIAA through Videoconferencing technology on Zoom platform from 20th & 21st September, 2023.

Dr. Deepak Mhaisekar, IAS Rtd.	Chairman	20 th & 21 st September, 2023
Shri Mukund Pathak	Member	20 th & 21 st September, 2023
Shri Dattatray Thorat	Member	20 th & 21 st September, 2023
Shri Kiran Acharekar	Member	20 th & 21 st September, 2023
Dr. Aseem Gokarn Harwansh	Member	20 th & 21 st September, 2023
Shri Joy Thakur	Member Secretary	20 th & 21 st September, 2023

Chairman welcomed the members to the **180th (Day-02) SEAC III Meeting.**

T.C.



Member Secretary

Chairman

13.	SIA/MH/INFRA2/426455/2023	Proposed Residential project “Air Castle” at S. No. 12/6, 27/7, 47/2, 47/3, 47/4, 47/5/1, 47/18, 47/19, 50/1/1A/1, 55/15, 82 A/P Marunji , Mulshi Taluk ,Pune by Serene Developers
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Representative of PP was present during the meeting along with environmental consultant M/s. V:k:e Environmental LLP, Pune.

It is noted that, the PP has submitted the application for prior environment clearance under Violation Amnesty as EC was not granted by SEIAA (as per Notification dt. 14.03.2017 (amendment on 08.03.2018) and Office Memorandum dt. 16.03.2018 issued by MoEF &CC), for proposed project with total plot area of 49,750.00 m², FSI area of 49,946.29 m², Non FSI area of 31,549.99 m² and total BUA of 81,496.28 m².

Brief information of the proposal is as below:

1.	Proposal Number	SIA/MH/INFRA2/426455/2023	
2.	Name of Project	Proposed residential project “Air Castle” at S. No. 12/6, 12/7, 47/2, 47/3, 47/4, 47/5/1, 47/18, 47/19, 50/1/1A/1, 55/15, 82 A/P Marunji Tal Mulshi. Dist Pune by Serene Developers	
3.	Project category	8(b) B1 Building & construction projects	
4.	Type of Institution	Private	
5.	Project Proponent	Name	Mr. Jitendra Panjabi
		Regd. Office address	10 th , Rama Equator, Morewadi, Chowk, Pimpri-Chinchwad, Maharashtra 411018
		Contact number	020-32320000
		e-mail	
6.	Consultant	V:k:e Environmental LLP, Pune.	
7.	Applied for	New Project	
8.	Details of previous EC	No	
9.	Location of the project	S. No. 12/6, 12/7, 47/2, 47/3, 47/4, 47/5/1, 47/18, 47/19, 50/1/1A/1, 55/15, 82 A/P Marunji Tal Mulshi. Dist Pune	
10.	Latitude and Longitude	Latitude: 18°36'33.80"N	
		Longitude: 73°43'05.72"E	
11.	Total Plot Area (m ²)	49,750.00	
12.	Deductions (m ²)	681.49	
13.	Net Plot area (m ²)	49,068.51	
14.	Proposed FSI area (m ²)	49,946.29 (26,344.16 completed)	
15.	Proposed Non-FSI area (m ²)	31,549.99 (11,354.90 completed)	
16.	Proposed TBUA (m ²)	81,496.28 (37,699.06 completed)	
17.	TBUA (m ²) approved by	Under Process	
	Planning Authority till date		
18.	Ground coverage (m ²) & %	27.50 %	
19.	Total Project Cost (Rs.)	99.59 Crores	
20.	CER as per MoEF& CC circular dated 01/05/2018	--	
21.	Details of Building Configuration:		Reason for Modification / Change
	Existing Buildings	Proposed Configuration	

Building Name	Configuration	Height (m)	Building Name	Configuration	Height		New project
Building A	Parking + 8	25.80 m	Building A	Parking + 8	25.80 m	Completed	
Building B	Parking + 8	25.80 m	Building B	Parking + 8	25.80 m	Completed	
Building C	Parking + 8	25.80 m	Building C	Parking + 8	25.80 m	Completed	
Building D	Parking + 8	25.80 m	Building D	Parking + 8	25.80 m	Completed	
Building E	Parking + 8	25.80 m	Building E	Parking + 8	25.80 m	Completed	
Building F	Parking + 8	25.80 m	Building F	Parking + 8	25.80 m	Completed	
Building G	Parking + 8	25.80 m	Building G	Parking + 8	25.80 m	Completed	
Building H	Parking + 8	25.80 m	Building H	Parking + 8	25.80 m	Completed	
Building I	Parking + 8	25.80 m	Building I	Parking + 8	25.80 m	Completed	
Building J	Parking + 8	25.80 m	Building J	Parking + 8	25.80 m	Completed	
Building K	Parking + 8	25.80 m	Building K	Parking + 8	25.80 m	Completed	
Building L	Parking + 8	25.80 m	Building L	Parking + 8	25.80 m	Completed	
Building M	Parking + 8	25.80 m	Building M	Parking + 8	25.80 m	Completed	
			Building N	Parking + 15	45.75 m	Not started yet	
			Building O	Parking + 15	45.75 m	Not started yet	
			Building P	Parking + 12	37.20 m	Not started yet	
			Building Q	Parking + 12	37.20 m	Not started yet	
22.	Total number of tenements		738 Flats				
23.	Total number of Population		3690 Persons				
24.	Water Budget	Dry Season (CMD)		Wet Season (CMD)			
		Fresh Water	332	Fresh Water	332		
		Recycled for landscape	73	Recycled for landscape	73		
		Swimming Pool	4	Swimming Pool	4		
		Flushing	166	Flushing	166		
		Total	575	Total	498		

		Wastewater generation	448	Wastewater generation	448
25.	Water Storage Capacity for Firefighting /UGT			Fire water compartment: 340 m3	
26.	Source of water	Irrigation Dept.			
27.	Rainwater Harvesting (RWH)	Level of the Ground water table:		Pre-Monsoon water depth- 5 -meter BGL Post-Monsoon water depth- 2-meter BGL	
		Size and no of RWH tank(s) and Quantity:		NA	
		Quantity and size of recharge pits:		28 nos.	
		Details of UGT tanks if any:		NA	
28.	Sewage and Wastewater	Sewage generation in KLD	448		
		STP technology:	MBBR		
		Capacity of STP KLD:	450 KLD		
	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal	
		Dry waste:	18 kg/day	The maximum construction waste will be used within the site for leveling purposes and base course preparation of internal approach roads.	
		Wet waste:	12 kg/day		
		Construction waste	30 kg/day		
30.	Solid Waste Management during Operation Phase	Type	Quantity (kg/d)	Treatment / disposal	
		Dry waste:	738	Handed over to authorize recycler for further handling & disposal purpose.	
		Wet waste:	1107	Wet waste will be treated in onsite organic waste converter machine.	
		Hazardous waste:	NA	NA	
		Biomedical waste	NA	NA	
		E-Waste	5	Handed over to authorized recyclers for further handling & disposal purpose.	
		STP Sludge (dry)	55	Will be used as manure	
31.	Green Belt Development	Total RG area (m2):		4906.85	
		Existing trees on plot:		913	
		Number of trees to be cut:		128	
		Number of trees to be Retain:		785	
		Total No. of Proposed trees:		1188	
32.	Power requirement :	Source of power supply:		MSEDCL	
		During Construction Phase (Demand Load):		40 KVA-1Nos	
		During Operation phase (Connected load):		4092 KVA (5267 kW)	
		During Operation phase (Demand load):		3637.33 KVA (2303 kW)	
		Transformer:		630 KVA – 6 No. ,315KVA – 1 No.	

		DG set:	200 KVA-1 Nos. ,160 KVA – 1 No.			
		Fuel used:	HSD			
33.	Details of Energy saving			RE 5% of the total demand load is provided		
34.	Environmental Management plan budget during Construction phase	Type	Details		Cost (Rs.)	
		Air Environment	Erosion control – dust suppression measures, barricading and topsoil preservation		24,62,625/-	
		Land	Labor Camp toilets & sanitation		6,25,000/-	
		Health and Safety	Labor Safety Equipment's and training		9,75,000/-	
		Health facility	Disinfection and Health Check-ups		2,52,000/-	
		Environment Management	Environment management cell		4,44,000/-	
		Environment Management	Environmental Monitoring		7,36,800/-	
35.	Environmental Management plan Budget during Operation phase	Component	Details		Capital (Rs.)	O&M (Rs. /Y)
		Sewage treatment	STP with MBBR Technology		1,15,00,000/-	16,50,000/-
		RWH	Recharge pits with bore well		28,00,000/-	3,00,000/-
		Solid Waste	OWC		30,50,000/-	8,50,000/-
		Green belt development	Development and Maintenance		2,00,00,000/-	3,00,000/-
		Energy saving	Solar PV		1,75,000/-	35,000/-
		Environmental Monitoring	Environment Monitoring Plan			2,52,500/-
36.	Traffic Management	Type	Required as per DCR	Actual Provided	Total parking Area(m2)	
		4-Wheeler	268	268	9,648.00	
		2-Wheeler	976	976		
37.	Details of Court cases / litigations w.r.t. the project and project location if any.				Yes, NGT case No. 94D (Western Zone)	

Deliberations:

PP stated that, the application is for prior environment clearance under Violation Amnesty as EC was not granted by SEIAA (as per Notification dt. 14.03.2017 (amendment on 08.03.2018) and Office Memorandum dt. 16.03.2018 issued by MoEF &CC), for proposal located at S. No. 12/6, 12/7, 47/2, 47/3, 47/4, 47/5/1, 47/18, 47/19, 50/1/1A/1, 55/15, 82 A/P Marunji Tal Mulshi. Dist Pune.

Brief chronology of the project as informed by the PP is as below:

Dates	Events
November 2010	The Project Applied for EC – As a fresh project. No construction activity on site.

Member Secretary

Chairman

28th June 2011	Plinth Certificate Received
19-22nd June 2012 57th SEAC III	PP received compliance – committee had noted work initiated on site but project was scrutinized
09th January 2014 3rd SEAC III	Compliance Points were presented and Probable Violation“ was declared by SEAC
12th February 2014	SEIAA issued show cause notice for violation of EIA notification
3rd December 2014	Personal hearing was conducted by Principal Secretary Dept of Env Maharashtra, on show cause notice
21st February 2015	Case was filed against the PP by MPCB CJM court vide CNR No. MHPU04-006188-2015 for „Probable Violation“
31st March 2015 - May 2015	Construction completed for 13 buildings Occupancy was given to residents
April 2015 29th SEAC III	SEAC appraised the proposal on the basis of,, credible action initiated against PP“. Additional Compliance points received.
17th November 2015 37th SEAC III	SEAC completed scrutiny of the project and recommended it to SEIAA
12th March 2016 97th SEIAA	Deferred the proposal since the court case filed by MPCB (CNR No. MHPU04-006188-2015) was pending
13th April 2018	Application was made under Violation Amnesty as EC was not granted by SEIAA (as per Notification dt. 14.03.2017 (amendment on 08.03.2018) and Office Memorandum dt. 16.03.2018 issued by MoEF &CC.)
2nd January 2019	Case filed by MPCB was disposed-off – PP was sentenced to a fine of Rs. 90,000/-
29th March 2019 84th SEAC III	The case was discussed in 84th SEAC III meeting - Committee referred the proposal to SEIAA for further decision.
28th August 2019 174th SEIAA	In 174th SEIAA meeting, decided to refer back the proposal to SEAC for Scrutiny of the Project as per Notification dt. 14.03.2017 (amendment on 08.03.2018) and Office Memorandum dt. 16.03.2018 issued by MoEF &CC.
26th Dec 2019 100th SEAC III	The Project was discussed in 100th SEAC III meeting, ToR was granted for the preparation of EIA report and Ecological damage assessment studies.
26th Dec 2022	Based on the ToR, EIA study report was submitted on PARIVESH portal vide SIA/MH/INFRA2/411561/2022 <i>The delay in submission of EIA due to Covid and non cooperation from residents for EIA studies within project site</i>
However, the above mentioned proposal was not getting tracked on PARIVESH portal. PARIVESH Team resolved the issue & granted a separate UID no. SIA/MH/INFRA2/426455/2023.	
18th April 2023	Re-Submitted EIA report as per ToR obtained on Parivesh Portal SIA/MH/INFRA2/426455/2023
17th April 2023	NGT Case hearing was done. Court directed Joint committee (SEIAA , MoEF and MPCB) to conduct site visit.

05th May 2023	Site visit was done by Joint committee (SEIAA , MoEF and MPCB officials).
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The Committee noted that, the project was considered earlier in 175th meeting of SEAC-3 held on 29.06.2023 and was deferred with some observations viz: (1) PP to submit documents authenticating sanctioned FSI and the same executed building-wise. PP to submit Architect's certificate that the work was completed as per sanctioned plan only. (2) PP to submit copy of Consent to Operate and latest reports of the STP treated effluent. (3) PP to submit copy of IOD. (4) PP to submit details of taxes / charges etc. paid to planning authority towards drainage etc. (5) PP to submit revised hydro-geological report incorporating impacts of nearby nalla, its catchment and runoff. PP to submit details of run-off of the nalla not getting obstructed. (6) PP to submit details of existing water treatment plant. (7) PP to submit details of disposal of the effluent treated by STP. (8) PP to submit details of trees existing on the plot along with photographs. (9) PP to submit details of green belt development plan along maintaining adequate distance between the trees proposed. (10) PP to submit details of off-site tree plantation in consultation with Forest Department. (11) PP to submit revised Fire NoC. (12) PP to submit status of NGT case No. 94D of 2016 (Western Zone) and report of the site visit was done by Joint committee (SEIAA , MoEF and MPCB officials) on 5th may, 2023. (13) PP to submit detailed damage assessment calculations.

Accordingly, PP submitted the compliance which was taken on record.

PP informed that they have constructed 13 no. of buildings of Parking+ 8 floors with services (club house, STP, Transformer & DG) covering total built up area of **37,699.06 m²** of their Air Castle Project on site without obtaining prior EC. Hence the damage assessment, remediation & natural community augmentation plan was carried out as per approach paper for assessment for environmental damage and estimation of remediation costs for building construction projects provided by Environment Department, Government of Maharashtra. The details are as below:

Project Details:

1	Name and address of Project	Residential Project "Air Castle" at Sr. No. 12/6, 27/7, 47/2, 47/3, 47/4, 47/5/1, 47/18, 47/19, 50/1/1A/1, 55/15, 82 A/P, Village: Marunji, Taluka: Mulshi, District: Pune
2	Name of Directors	Mr. Jeetu Punjabi Company name: Serene Developers

Member Secretary

Chairman

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Minutes of 180th SEAC-3 Meeting (Day 02) held on 20th & 21st September, 2023

		Address: S.No. 37, Opp. Dilip Vengsarkar Cricket Academy, Thergaon, Pune	
3	Total construction completed (built-up area as per EC notification):	FSI area	26,344.16 sq.m
		Non FSI Area	11,354.90 sq.m
		Total Construction Area	37,699.06 sq.m
4	Total construction proposed, built-up area as per EC notification	FSI area	49,946.29 sq.m
		Non FSI Area	31,549.99 sq.m
		Total Construction Area	81,496.28 sq.m
5	Whether the project has any EC; if yes, give details including approved built up area	No	
6	Total cost of the project and total cost of the project already executed? Also, give total cost of the project constructed without EC.	Total cost of the project: Rs. 99.59 Crs. Cost of already executed construction without EC: Rs. 99.59 Crs.	
7	Date of commencement of project	24.08.2010	
8	Date of violation of EC regulation (please justify with documentary evidence)	24.08.2010	
9	Date of first submission of information of such violation to the SEIAA or SEAC, if self- notified, along with stoppage of construction work	<p>Date of application for EC: 08.11.2010</p> <p>Consider in 42nd SEAC-III meeting on 31.03.2011 where proponent remain absent. 2nd hearing done in 57th SEAC-III on 19.06.2012 in which compliance was issued.</p> <p>Further in 3rd SEAC-III dated 09.01.2014 committee note that case is as Probable Violation.</p> <p>SEIAA issued show cause notice for violation of EIA notification on 12.02.2014. On submission of reply to show cause notice personal hearing was conducted on 03.12.2014.</p> <p>Finally on 21.02.2015 MPCB filed case in CJM court vide CNR No. MHPU04-006188-2015.</p> <p>Completion/Stoppage of construction: 31.03.2015</p> <p>Later project was submitted under Amnesty scheme through ec-MPCB portal on 13.04.2018</p>	

Member Secretary

Chairman

		Expected date of Submission of violation EIA : 31.12.2022
10	No. of days of violation (9-8)	4517 days
11	Name and address of Environmental consultant, with date of engagement of such consultant	VKE 5th floor, Next Gen Avenue, Su.No 103(p), CTS no 2850, Off, Senapati Bapat Rd, near ICC Trade Tower, Bahiratwadi, Pune- 411016
12	Any other case of EC violation is reported or pending or decided earlier for projects where any of the directors are involved? If yes, give details	No
13	Any court case related to EC violation pending or decided against any of the directors including High Court, NGT and sessions court?	Violation of case for same project is filled in CJM court CNR No. MHPU04-006188-2015 which is disposed in 02.01.2019.

Description of Activities Contributing to the Environmental Damage and Degradation:

A.	Demolition, site preparation	
1	Whether any demolition work was carried out prior to EC? If yes what is date of commencement of demolition and also date of completion of demolition?	No. The construction was done on vacant plot.
2	Whether such demolition or site had some asbestos, industrial waste or contaminated soil or hazardous waste etc. and if yes, how these types of waste have been segregated and disposed?	No
3	If the project is located on any industrial site, whether any due diligence or environmental status of site was assessed? If yes, give details	No. The plot was vacant and in residential zone.
4	State the quantity of demolition waste disposed from the site, including quantity and disposal location along with location map and photographs	NA
5	Any air quality (including noise) monitoring done during demolition work? If yes, results.	NA since no demolition activity involved.
6	Whether building plan and layout approved and permission from local authorities is	NA

Member Secretary

Chairman

	taken to commence the work prior to demolition work.																																																								
B.	Construction stage																																																								
1	Date of commencement of construction and completion of construction, if any.	Date of commencement of construction: 24.08.2010 Completion of construction: 31.03.2015																																																							
2	Whether the construction carried out is strictly as per the sanction plan given by concerned local authority? If yes, please provide such certification.	Yes, the construction was carried out as per the sanction issued by Town planning department vide letter no. PRA/NASR/403/2009 dated 24/08/2010.																																																							
A.	Demolition, site preparation																																																								
3	In the additional construction, how much construction material including, sand, bricks, cement etc. was required to be transported? No. of trucks and its average haulage?	Given below																																																							
	<table border="1" style="width: 100%; border-collapse: collapse; text-align: center;"> <thead> <tr> <th style="width: 5%;">Sr. No.</th> <th style="width: 35%;">Building Material</th> <th style="width: 15%;">Total Quantity</th> <th style="width: 15%;">Mode of Transport</th> <th style="width: 30%;">Approx. Distance of supplier from project site</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Concrete</td> <td>1630 m³</td> <td>Truck</td> <td>Approx. 10 km</td> </tr> <tr> <td>2</td> <td>Reinforcement Steel</td> <td>81,496 kg</td> <td>Truck</td> <td>Approx. 10 km</td> </tr> <tr> <td>3</td> <td>AAC Blocks External</td> <td>468.47 m³</td> <td>Truck</td> <td>Approx. 10 km</td> </tr> <tr> <td>4</td> <td>Column Concrete</td> <td>6,193.70 m³</td> <td>Truck</td> <td>Approx. 10 km</td> </tr> <tr> <td>5</td> <td>Column Reinforcement Steel</td> <td>12,38,739.20 kg</td> <td>Truck</td> <td>Approx. 10 km</td> </tr> <tr> <td>6</td> <td>AAC Blocks Internal</td> <td>951.13 m³</td> <td>Truck</td> <td>Approx. 10 km</td> </tr> <tr> <td>7</td> <td>Vitrified Tiles</td> <td>89,645.60 m²</td> <td>Truck</td> <td>Approx. 10 km</td> </tr> <tr> <td>8</td> <td>RCC Slab Steel</td> <td>19,16,785.92 Kg</td> <td>Truck</td> <td>Approx. 10 km</td> </tr> <tr> <td>9</td> <td>RCC Slab concrete</td> <td>15,973.22 m³</td> <td>Truck</td> <td>Approx. 10 km</td> </tr> <tr> <td>10</td> <td>Paving Blocks</td> <td>886545 kg</td> <td>Truck</td> <td>Approx. 10 km</td> </tr> </tbody> </table>		Sr. No.	Building Material	Total Quantity	Mode of Transport	Approx. Distance of supplier from project site	1	Concrete	1630 m ³	Truck	Approx. 10 km	2	Reinforcement Steel	81,496 kg	Truck	Approx. 10 km	3	AAC Blocks External	468.47 m ³	Truck	Approx. 10 km	4	Column Concrete	6,193.70 m ³	Truck	Approx. 10 km	5	Column Reinforcement Steel	12,38,739.20 kg	Truck	Approx. 10 km	6	AAC Blocks Internal	951.13 m ³	Truck	Approx. 10 km	7	Vitrified Tiles	89,645.60 m ²	Truck	Approx. 10 km	8	RCC Slab Steel	19,16,785.92 Kg	Truck	Approx. 10 km	9	RCC Slab concrete	15,973.22 m ³	Truck	Approx. 10 km	10	Paving Blocks	886545 kg	Truck	Approx. 10 km
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8	RCC Slab Steel	19,16,785.92 Kg	Truck	Approx. 10 km																																																					
9	RCC Slab concrete	15,973.22 m ³	Truck	Approx. 10 km																																																					
10	Paving Blocks	886545 kg	Truck	Approx. 10 km																																																					
4	How many labors were engaged in construction, average per day?	100 nos. of labours per day																																																							
5	Whether, the additional construction work, over and above valid EC, if so available, has any additional ground foot print? If yes please state, ground foot print in sqm as per EC, approved layout and current proposed layout?	NA since no EC was obtained.																																																							

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6	Whether the expansion was carried out simultaneously with EC approved work? If not give details of time frame? If yes, please give incremental additional time required for construction of additional area	NA since no EC was obtained.
7	Is there any change in foundation design, i.e. depth of foundation, basement etc. that were done due to additional area? If yes, what is the additional soil quantity excavated for such incremental foundation depth? Where it is disposed?	NA since sr. no. 5 & 6 are not applicable. Total 19,079.34 cum debris was used in landscaping, backfilling and site levelling.
8	What is the quantity of top soil removed and how it is managed?	Total quantity of top soil is 953.97 m ³ which is used for landscaping.
9	Also, if water is encountered at such foundation depth, what is the volume of water pumped for such additional depth of excavation?	Ground water was not encountered during excavation. Excavation depth is 1.5 to 2 m for plinth however average ground water depth at project site is 10-12 m.
10	How much additional water was required for curing and construction purpose? Source of water?	Water required for curing and construction purpose for total constructed area of 37,699.06 m ² is 5,840 m ³ . Source of water is Tanker. Total 584 nos. of tankers were used.
11	Rain Water harvesting details	Rain Water harvesting is done through bore well recharge pits. 18 nos. bore wells were provided on site and additional 10 nos. will be provided.
12	Solar light, Water heating details	Solar hot water system is provided in existing buildings.
13	Use fly ash bricks ensured? Details thereof	No Fly Ash bricks used for construction.
14	Whether any noise or air pollution controls measures taken, if so, what are they?	As follows:
	<p>Air Pollution Control Measures</p> <ul style="list-style-type: none"> • Water sprinkling on unpaved roads to arrest air borne dust • Use of covered vehicles for carrying construction materials • Use of ready mix concrete • Use of PUC certified vehicles • Works generating dust like cutting, grinding etc. were conducted away from the buildings. • Maximum use of pre cut tiles / stones used for finishing 	

	Noise Pollution Control Measures	
	<ul style="list-style-type: none"> • Barricading of 3 feet height to plot boundary • No excavation and foundation was done during night time • PPEs were provided to construction workers • Plantation along the plot boundary 	
15	Whether any air quality and noise level monitoring done during construction stage, if yes attach results	No air quality and noise level monitoring was done during construction stage.
16	Whether any third-party rights are created on the construction without EC?	No
17	Whether any of the construction without EC has already been occupied? If yes, number of families gave such occupation. Also give total commercial area being used presently. Also state type of commercial activity i.e. offices, shops, hotels, restaurants, etc.	Yes 414 flats were sold but on site 320 flats were occupied. No commercial area was constructed on site.
18	How many flats sold which are in the area of EC violation and total sale value of such flats?	Total 414 flats sold in total constructed area of 37,699.06 m ² is as follows: Total Sale value of flats: Rs.125.9959 Crs
19	How much commercial area sold which is in area of EC violation and total sale value of such commercial area.	None
C	Commissioning of project	
1	Date of when the project was made operational either by giving possession of residential or commercial areas of the project?	Project was operational since 2015 by giving possession to tenants.
2	How many families are staying in project?	Total families staying in project: 320 nos.
3	What is total water supply to project, source and quality	Source: Irrigation For Occupied Families Fresh water required: 144 KLD Flushing water required: 72 KLD For total project: Fresh water required: 332.1 KLD Flushing water required: 166.05 KLD
4	Total sewage generation m ³ /day	From occupied flats: 187.20 KLD From total project: 448.33 KLD
5	STP details	Proposed STP of 450 KLD capacity Technology: MBBR

		Capital cost: Rs. 115 lakhs O& M cost: Rs. 16.50 lakhs/annum
6	Treated wastewater disposal	During dry season 186.72 KLD & during wet season 259.86 KLD to existing drainage line
7	Any DG sets, are they complying the norms	Existing DG sets: 1 X 125 kVA, 1 X 160 kVA Existing transformer: 1 x 630 KVA DG set is compliant with CPCB norms.

Assessment of Environmental Damages:

Attributes	Scope of saving on account of environmental protection measures	EMP cost	
		Recurring cost per day (Rs.)	Non-recurring cost (Rs.)
Air Pollution	Water requirement for sprinkling (KLD): Cost of 1 KL water (including transportation & spraying): Cost of 1 tanker of 10 KL is Rs.900 Cost of 1 KL: Rs. 90	-	Total cost of sprinkling of water Rs. 56,700/-
Water Pollution	A) Cost of water requirement:		
	a) Construction phase:	Construction labors: 100 nos. Water requirement as per NBC = 45 LPCD Total water = 100*45=4.5 KLD Tanker water rate: Rs. 90 /m ³ Total cost of water for labour: 100 x 4.5 x 90/1000=Rs. 405/day	Rate of tanker water @Rs. 90/m ³ Water required for construction is 2 KL /m ² Violation Construction area=37,699.06 m ² Total Water required during construction= 37,699.06 x 2= 75,398.12 KL Cost of construction water:

			75,398.12 x 90 = Rs 67,85,830/-
	b) Operation phase:	No. of flats under violation x occupancy/flat x 135 LPCD x rate of irrigation water supply Rs. 0.264/m ³ /1000 (414*5*135*0.264/1000) Total Cost: Rs.73.77/day	Nil
	B) Cost of sewage treatment, reuse & disposal:		
	a) Construction phase:	1) No. of labours = 100 2) Approximate Cost of sewage treatment in MBBR STP = Rs. 10.05/m ³ /day 3) Sewage generation = 100x45x0.9/1000 = 4.05 m ³ /day 4) Cost of treatment per day = (2)x(3) = 10.05 x 4.05 =Rs 40.70/day	Nil
	b) Operation phase:	STP was provided onsite from occupancy. So no damage was caused to environment.	-
	C) Quantity of water pumped out during excavation and a lump sum cost of Rs. 50 per cum for such unauthorized water extraction and disposal	Nil No groundwater was encountered during excavation. Excavation was done for foundation purpose only.	Nil
	D) Cost of construction & maintenance of recharge borewell (18 Recharge pits Provided) Maintenance cost Rs. 10,000/year for borewell recharge pits.	Rs. 493.15/day (10,000*18/365)	Rs. 18,00,000/-
Soil environment	In case of demolition has carried out, the cost of demolition waste	No demolition activity was involved.	

	management plan needs to be discussed and finalized as non-recurring cost.		
	In case there is some hazardous waste like asbestos or the site is located on industrial area where hazardous chemical or waste was handled, the cost based on due diligence of the project site, as given by consultants. (the report must include soil analysis, water analysis, MPCB consent copies, manifest of HW if any). This requires critical examination from SPCB.	No, Not applicable	
	Cost of preservation of top soil & excavated earth to be considered.	0.0	Top soil quantity: 917.04 cum Total excavated soil: 19,079.34 cum Rate of soil preservation: Rs. 43.52/m ³ Rs. 43.52*19079.34 = 8,30,332.88/-
Noise and Vibration	For damage due to noise pollution & vibration, the cost of barricades around the project site should be considered.	Nil	Site barricading cost = perimeter x Rs. 100 per m 1199*100= Rs. 119900/-
Green Belt	In case of any tree cutting without EC cost of Rs. 10000/- per tree apart from any statutory action for such tree cutting if any, Cost of planting & maintaining trees (Number of trees as per the bye- laws)	Rs. 1363/day (Considering Rs. 4,97,400/- per annum OM cost)	Total no. of trees required: 644 Trees planted: 535 nos. Compensatory tree plantation: NA Rs. 1,23,256/-

	Cost of compensatory tree plantation (5 trees for each tree cut)		
RH/Occupational Health Safety	Cost of workers benefit to be considered in view of Building and Other Construction Workers' Welfare Cess Act, 1996 A. cost of health checkup of workers: B. cost of safety measures including PPEs:	- -	Yes Welfare Cess paid Cost of PPE and Health check-up Safety Harness: Rs.1000 Helmet: Rs. 210 Shoes: Rs. 400 Goggles: Rs. 100 Safety Gloves: Rs. 470 Masks and ear plugs: Rs. 100 First aid Kits: Rs. 200 Total Rs. 2480 Health Check-up twice a year: Rs. 1500 labours = 100 x (2480+1500) = 3,98,000/-
Total		Rs. 2,375.62/day	Rs. 97,16,018.88/-

Calculation of cost of remediation plan and natural & community resource augmentation plan:

Sr.	Description	Details	Amount (Rs.)
A	Assessment of Environment Damages		
1.	Total of recurring Cost	Capital Cost arrived from table No. 3 per day X number of days in violation	(a+b+c+d) Rs. 23.46/- Lakhs

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Sr.	Description	Details	Amount (Rs.)
		<p style="text-align: center;">Construction Phase</p> <p>a) <u>Water Consumption</u> Cost arrived from Table above for water consumption per day = Rs. 405/day Period of violation (Construction days): 4517 days Total Cost = 405 x 4517 = Rs. 18,29,385/-</p> <p>b) <u>Sewage generation</u> Period of violation construction = 4517 days Cost arrived from Table above for sewage treatment per day = Rs. 40.70/day Total cost = 40.70 x 4517 = Rs. 1,83,841.9/-</p> <p style="text-align: center;">Operational phase</p> <p>c) <u>Water consumption</u> Cost arrived from Table above for water consumption per day = Rs. 73.77/day No. of days of operation to application date = 4517 days Cost = 73.77 x 4517 = Rs. 3,33,219.09/-</p> <p>d) <u>Sewage Generation</u> STP was provided after occupancy hence no damage caused to Env't.</p>	
2.	Non-recurring cost	Cost as arrived from above table	Rs. 97.16 lakhs/-
3.	Sub Total (1+2 above)	(Subject to minimum Rs. 1 Crore)	Rs. 120.62 lakhs/- i.e. Rs. 1.2062 Cr
B	Economic benefits accrued due to violation		
1.	Economic benefits accrued due to violation	1% of Total project cost including land (Rs. 99.5946/- Cr.) as declared by project proponent before SEAC, subject to maximum Rs. 10 Cr.	Rs. 0.9959 Cr.
2.	Track record of project proponent	Incremental cost of Rs. 10 lakhs for each EC violation by PP or	0.0

Sr.	Description	Details	Amount (Rs.)
		its directors observed at any other projects in last 3 years	
C	Cost of remediation plan and natural & community resource augmentation plan	Sum of A and B above or amount equivalent to the CER amount as per the MOEF&CC's office Memorandum No: F NO 22-65/2017-IA-III dated 01/05/2018, whichever is higher.	Rs. (1.2062+0.9959) Crs Rs. 2.2021 Crs (Rs. 220.21 lakhs) CER is not applicable

Penalty Calculation as per SOP on handling of violation cases:

Penalty calculation as per OM dated 07.07.2021 regarding SOP for Identification and Handling of violation cases under EIA Notification, 2006 is not calculated as the subject project is submitted on 13th April 2018 under Violation Amnesty (as per Notification dt. 14.03.2017 (amendment on 08.03.2018) and Office Memorandum dt. 16.03.2018 issued by MoEF &CC., before the SOPS were published.

Remediation Cost bifurcations:

Sr. No.	Description of Activity	% allocation	Implementing agency	Remarks	Probable Activities to be carried out
1	Afforestation (can include plantation, garden development)	25% Rs. 55.053 lakhs	Social forestry and Local body	The afforestation can be either through social forestry or the Local body. Preferably within 50 km from project site	These locations will be identified and recommended by the local body. Mass plantation in fallow land or barren area suggested by the Local body for social forestry
2	Water conservation program (Jalyukt Shivar etc.)	25% Rs. 55.053 lakhs	NGO/ Local body	Preferably within 50 km radius of project site	Provision of water efficient faucets in nearby schools, public hospitals. Construction of percolation tanks in area suggested by the local body

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3	Urban environment and sanitation (can include Swacha Bharat, playground development, urban ground-water recharge schemes etc.)	20% Rs. 44.042 lakhs	Local body		Provision of RWH in public schools, hospitals, Road side beautification, public park recreation
4	Sewerage lines and STP, solid waste management	20% Rs. 44.042 lakhs	Local body		Provision of community dustbins, conducting health camps at public schools suggested by Local body
5	Urban air/noise Pollution control initiatives	10% Rs. 22.021 lakhs	Local body		Tree plantation, provision of sound barriers if required at any location identified by the local body, provision of solar heating/lighting system in public spaces or public infrastructures.
6	Total	Rs. 220.21 lakhs/-			

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) b1.

During discussion following points emerged:

1. The Committee noted that:
 - (a) As per the Office Memorandum issued by Ministry of Environment Forest and Climate Change vide orders no F.No.22-21/2020-IA.III Dated 7th July 2021, The penalty cost is **Nil** as the application was submitted on 13th April 2018 under Violation Amnesty (as per Notification dt. 14.03.2017 (amendment on 08.03.2018))

and Office Memorandum dt. 16.03.2018 issued by MoEF &CC., before the SOPS were published.

(b) As per format given in SEIAA Circular, the Damage Assessment value is arrived at **Rs. 220.21 lakhs/-**.

2. PP to submit copy of IOD or Building Permission.
3. PP to submit revalidated Fire NOC.
4. PP to submit details of off-site tree plantation in consultation with Forest Department or social forestry.
5. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021. Also, PP to ensure that, the water proposed to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

Decision: -

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points.

14.	SIA/MH/INFRA2/437148/2023	Proposed Expansion in Environment Clearance of Commercial construction project "World Trade Center Nagpur " by M/s WTC (Nagpur) Pvt. Ltd. through Mr. Atul Goel.
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Decision: - PP requested to withdraw the application. Committee noted & accepted the same, hence application is forwarded to SEIAA with the recommendation that PP may be allowed to withdraw the project.

T.C.



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Item no. 27**Proposal No.:-** SIA/MH/INFRA2/426455/2023**Type of Project:** EC

Subject- Environmental Clearance for Proposed residential project "Air Castle" at S. No. 12/6, 12/7, 47/2, 47/3, 47/4, 47/5/1, 47/18, 47/19, 50/1/1A/1, 55/15, 82 A/P Marunji Tal Mulshi. Dist Pune by M/s.Serene Developers

Project Details-

Representative of PP was present during the meeting along with environmental consultant M/s. Vks Environmental LLP, Pune.

Brief information of the proposal is as below:

1.	Proposal Number	SIA/MH/INFRA2/426455/2023				
2.	Name of Project	Proposed residential project "Air Castle" at S. No. 12/6, 12/7, 47/2, 47/3, 47/4, 47/5/1, 47/18, 47/19, 50/1/1A/1, 55/15, 82 A/P Marunji Tal Mulshi. Dist Pune by Serene Developers				
3.	Project category	8(b) B1 Building & construction projects				
4.	Type of Institution	Private				
5.	Project Proponent	Name	Mr. Jitendra Panjabi			
		Regd. Office address	10 th , Rama Equator, Morewadi, Chowk, Pimpri-Chinchwad, Maharashtra 411018			
		Contact number	020-32320000			
		e-mail				
6.	Consultant	Vks Environmental LLP, Pune.				
7.	Applied for	New Project				
8.	Details of previous EC	No				
9.	Location of the project	S. No. 12/6, 12/7, 47/2, 47/3, 47/4, 47/5/1, 47/18, 47/19, 50/1/1A/1, 55/15, 82 A/P Marunji Tal Mulshi. Dist Pune				
10.	Latitude and Longitude	Latitude: 18°36'33.80"N Longitude: 73°43'05.72"E				
11.	Total Plot Area (m ²)	49,750.00				
12.	Deductions (m ²)	681.49				
13.	Net Plot area (m ²)	49,068.51				
14.	Proposed FSI area (m ²)	49,946.29 (26,344.16 completed)				
15.	Proposed Non-FSI area (m ²)	31,549.99 (11,354.90 completed)				
16.	Proposed TBUA (m ²)	81,496.28 (37,699.06 completed)				
17.	TBUA (m ²) approved by Planning Authority till date	Under Process				
18.	Ground coverage (m ²) & %	27.50 %				
19.	Total Project Cost (Rs.)	99.59 Crores				
20.	CER as per MoEF & CC circular dated 01/05/2018	--				
21.	Details of Building Configuration:					Reason for Modification / Change
	Existing Buildings			Proposed Configuration		
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height
	Building A	Parking + 8	25.80 m	Building A	Parking + 8	25.80 m
Building B	Parking +	25.80 m	Building B	Parking +	25.80 m	Completed


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	B	8			8		
	Building C	Parking + 8	25.80 m	Building C	Parking + 8	25.80 m	Completed
	Building D	Parking + 8	25.80 m	Building D	Parking + 8	25.80 m	Completed
	Building E	Parking + 8	25.80 m	Building E	Parking + 8	25.80 m	Completed
	Building F	Parking + 8	25.80 m	Building F	Parking + 8	25.80 m	Completed
	Building G	Parking + 8	25.80 m	Building G	Parking + 8	25.80 m	Completed
	Building H	Parking + 8	25.80 m	Building H	Parking + 8	25.80 m	Completed
	Building I	Parking + 8	25.80 m	Building I	Parking + 8	25.80 m	Completed
	Building J	Parking + 8	25.80 m	Building J	Parking + 8	25.80 m	Completed
	Building K	Parking + 8	25.80 m	Building K	Parking + 8	25.80 m	Completed
	Building L	Parking + 8	25.80 m	Building L	Parking + 8	25.80 m	Completed
	Building M	Parking + 8	25.80 m	Building M	Parking + 8	25.80 m	Completed
				Building N	Parking + 15	45.75 m	Not started yet
				Building O	Parking + 15	45.75 m	Not started yet
				Building P	Parking + 12	37.20 m	Not started yet
				Building Q	Parking + 12	37.20 m	Not started yet
22.	Total number of tenements			738 Flats			
23.	Total number of Population			3690 Persons			
24.	Water Budget	Dry Season (CMD)		Wet Season (CMD)			
		Fresh Water	332	Fresh Water	332		
		Recycled for landscape	73	Recycled for landscape	73		
		Swimming Pool	4	Swimming Pool	4		
		Flushing	166	Flushing	166		
		Total	575	Total	498		
		Wastewater generation	448	Wastewater generation	448		
25.	Water Storage Capacity for Firefighting /UGT				Fire water compartment: 340 m ³		
26.	Source of water	Irrigation Dept.					
27.	Rainwater Harvesting	Level of the Ground water table:				Pre-Monsoon water depth- 5 -meter BGL	
						Post-Monsoon water depth- 2-meter BGL	

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Member Secretary

Jyoti
Chairman

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	(RWH)	Size and no of RWH tank(s) and Quantity:	NA
		Quantity and size of recharge pits:	28 nos.
		Details of UGT tanks if any:	NA
28.	Sewage and Wastewater	Sewage generation in KLD	448
		STP technology:	MBBR
		Capacity of STP KLD:	450 KLD
	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)
		Dry waste:	18 kg/day
		Wet waste:	12 kg/day
		Construction waste	30 kg/day
			The maximum construction waste will be used within the site for leveling purposes and base course preparation of internal approach roads.
30.	Solid Waste Management during Operation Phase	Type	Quantity (kg/d)
		Dry waste:	738
		Wet waste:	1107
		Hazardous waste:	NA
		Biomedical waste	NA
		E-Waste	5
		STP Sludge (dry)	55
			Treatment / disposal
			Handed over to authorize recycler for further handling & disposal purpose.
			Wet waste will be treated in onsite organic waste converter machine.
			NA
			NA
			Handed over to authorized recyclers for further handling & disposal purpose.
			Will be used as manure
31.	Green Belt Development	Total RG area (m2):	4906.85
		Existing trees on plot:	913
		Number of trees to be cut:	128
		Number of trees to be Retain:	785
		Total No. of Proposed trees:	1188
32.	Power requirement	Source of power supply:	MSEDCL
		During Construction Phase (Demand Load):	40 KVA-INos
		During Operation phase (Connected load):	4092 KVA (5267 kW)
		During Operation phase (Demand load):	3637.33 KVA (2303 kW)
		Transformer:	630 KVA – 6 No. ,315KVA – 1 No.
		DG set:	200 KVA-1 Nos. ,160 KVA – 1 No.
		Fuel used:	HSD
33.	Details of Energy saving		RE 5% of the total demand load is provided
34.	Environmental Management plan budget during	Type	Details
		Air Environment	Erosion control – dust suppression measures, barricading and topsoil preservation
		Land	Labor Camp toilets & sanitation
		Health and Safety	Labor Safety Equipment's and training
		Health facility	Disinfection and Health Check-ups
		Environment	Environment management cell
			Cost (Rs.)
			24,62,625/-
			6,25,000/-
			9,75,000/-
			2,52,000/-
			4,44,000/-


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	Construc tion phase	Management			
		Environment Management	Environmental Monitoring	7,36,800/-	
35.	Environme ntal Manageme nt plan Budget during Operation phase	Component	Details	Capital (Rs.)	O&M (Rs./Y)
		Sewage treatment	STP with MBBR Technology	1,15,00,000/-	16,50,000/-
		RWH	Recharge pits with bore well	28,00,000/-	3,00,000/-
		Solid Waste	OWC	30,50,000/-	8,50,000/-
		Green belt development	Development and Maintenance	2,00,00,000/-	3,00,000/-
		Energy saving	Solar PV	1,75,000/-	35,000/-
		Environmental Monitoring	Environment Monitoring Plan		2,52,500/-
36.	Traffic Manageme nt	Type	Required as per DCR	Actual Provided	Total parking Area(m2)
		4-Wheeler	268	268	9,648.00
		2-Wheeler	976	976	
37.	Details of Court cases / litigations w.r.t. the project and project location if any.			Yes, NGT case No. 94D (Western Zone)	

SEAC Deliberation –

PP stated that, the application is for prior environment clearance under Violation Amnesty as EC was not granted by SEIAA (as per Notification dt. 14.03.2017 (amendment on 08.03.2018) and Office Memorandum dt. 16.03.2018 issued by MoEF &CC), for proposal located at S. No. 12/6, 12/7, 47/2, 47/3, 47/4, 47/5/1, 47/18, 47/19, 50/1/1A/1, 55/15, 82 A/P Marunji Tal Mulshi. Dist Pune.

Brief chronology of the project as informed by the PP is as below:

Dates	Events
November 2010	The Project Applied for EC – As a fresh project. No construction activity on site.
28th June 2011	Plinth Certificate Received
19-22nd June 2012 57th SEAC III	PP received compliance – committee had noted work initiated on site but project was scrutinized
09th January 2014 3rd SEAC III	Compliance Points were presented and Probable Violation" was declared by SEAC
12th February 2014	SEIAA issued show cause notice for violation of EIA notification
3rd December 2014	Personal hearing was conducted by Principal Secretary Dept of Env Maharashtra, on show cause notice
21st February 2015	Case was filed against the PP by MPCB CJM court vide CNR No. MHPU04-006188-2015 for „Probable Violation"
31st March 2015 - May 2015	Construction completed for 13 buildings Occupancy was given to residents
April 2015 29th SEAC III	SEAC appraised the proposal on the basis of., credible action initiated against PP". Additional Compliance points received.


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17th November 2015 37th SEAC III	SEAC completed scrutiny of the project and recommended it to SEIAA
12th March 2016 97th SEIAA	Deferred the proposal since the court case filed by MPCB (CNR No. MHPU04-006188-2015) was pending
13th April 2018	Application was made under Violation Amnesty as EC was not granted by SEIAA (as per Notification dt. 14.03.2017 (amendment on 08.03.2018) and Office Memorandum dt. 16.03.2018 issued by MoEF &CC.)
2nd January 2019	Case filed by MPCB was disposed-off – PP was sentenced to a fine of Rs. 90,000/-
29th March 2019 84th SEAC III	The case was discussed in 84th SEAC III meeting - Committee referred the proposal to SEIAA for further decision.
28th August 2019 174th SEIAA	In 174th SEIAA meeting, decided to refer back the proposal to SEAC for Scrutiny of the Project as per Notification dt. 14.03.2017 (amendment on 08.03.2018) and Office Memorandum dt. 16.03.2018 issued by MoEF &CC.
26th Dec 2019 100th SEAC III	The Project was discussed in 100th SEAC III meeting, ToR was granted for the preparation of EIA report and Ecological damage assessment studies.
26th Dec 2022	Based on the ToR, EIA study report was submitted on PARIVESH portal vide SIA/MH/INFRA2/411561/2022 <i>The delay in submission of EIA due to Covid and non cooperation from residents for EIA studies within project site</i>
However, the above mentioned proposal was not getting tracked on PARIVESH portal. PARIVESH Team resolved the issue & granted a separate UID no. SIA/MH/INFRA2/426455/2023.	
18th April 2023	Re-Submitted EIA report as per ToR obtained on Parivesh Portal SIA/MH/INFRA2/426455/2023
17th April 2023	NGT Case hearing was done. Court directed Joint committee (SEIAA , MoEF and MPCB) to conduct site visit.
05th May 2023	Site visit was done by Joint committee (SEIAA , MoEF and MPCB officials).

The Committee noted that, the project was considered earlier in 175th meeting of SEAC-3 held on 29.06.2023 and was deferred with some observations viz: (1) PP to submit documents authenticating sanctioned FSI and the same executed building-wise. PP to submit Architect's certificate that the work was completed as per sanctioned plan only. (2) PP to submit copy of Consent to Operate and latest reports of the STP treated effluent. (3) PP to submit copy of IOD. (4) PP to submit details of taxes / charges etc. paid to planning authority towards drainage etc. (5) PP to submit revised hydro-geological report incorporating impacts of nearby nalla, its catchment and runoff. PP to submit details of run-off of the nalla not getting obstructed. (6) PP to submit details of existing water treatment plant. (7) PP to submit details of disposal of the effluent treated by STP. (8) PP to submit details of trees existing on the plot along with photographs. (9) PP to submit details of green belt development plant along maintaining adequate distance between the trees proposed. (10) PP to submit details of off-site tree


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plantation in consultation with Forest Department. (11) PP to submit revised Fire NoC. (12) PP to submit status of NGT case No. 94D of 2016 (Western Zone) and report of the site visit was done by Joint committee (SEIAA, MoEF and MPCB officials) on 5th may, 2023. (13) PP to submit detailed damage assessment calculations.

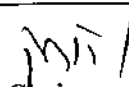
Accordingly, PP submitted the compliance which was taken on record.

PP informed that they have constructed 13 no. of buildings of Parking+ 8 floors with services (club house, STP, Transformer & DG) covering total built up area of 37,699.06 m² of their Air Castle Project on site without obtaining prior EC. Hence the damage assessment, remediation & natural community augmentation plan was carried out as per approach paper for assessment for environmental damage and estimation of remediation costs for building construction projects provided by Environment Department, Government of Maharashtra. The details are as below:

Project Details:

1	Name and address of Project	Residential Project "Air Castle" at Sr. No. 12/6, 27/7, 47/2, 47/3, 47/4, 47/5/1, 47/18, 47/19, 50/1/1A/1, 55/15, 82 A/P, Village: Marunji, Taluka: Mulshi, District: Pune	
2	Name of Directors	Mr. Jeetu Punjabi Company name: Serene Developers Address: S.No. 37, Opp. Dilip Vengsarkar Cricket Academy, Thergaon, Pune	
3	Total construction completed (built-up area as per EC notification):	FSI area	26,344.16 sq.m
		Non FSI Area	11,354.90 sq.m
		Total Construction Area	37,699.06 sq.m
4	Total construction proposed, built-up area as per EC notification	FSI area	49,946.29 sq.m
		Non FSI Area	31,549.99 sq.m
		Total Construction Area	81,496.28 sq.m
5	Whether the project has any EC; if yes, give details including approved built up area	No	
6	Total cost of the project and total cost of the project already executed? Also, give total cost of the project constructed without EC.	Total cost of the project: Rs. 99.59 Crs. Cost of already executed construction without EC: Rs. 99.59 Crs.	
7	Date of commencement of project	24.08.2010	
8	Date of violation of EC regulation (please justify with documentary evidence)	24.08.2010	
9	Date of first submission of information of such violation to the SEIAA or SEAC, if self-notified, along with stoppage of construction work	Date of application for EC: 08.11.2010	
		Consider in 42 nd SEAC-III meeting on 31.03.2011 where proponent remain absent. 2 nd hearing done in 57 th SEAC-III on 19.06.2012 in which compliance was issued.	


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		<p>Further in 3rd SEAC-III dated 09.01.2014 committee note that case is as Probable Violation.</p> <p>SEIAA issued show cause notice for violation of EIA notification on 12.02.2014. On submission of reply to show cause notice personal hearing was conducted on 03.12.2014.</p> <p>Finally on 21.02.2015 MPCB filed case in CJM court vide CNR No. MHPU04-006188-2015.</p> <p>Completion/Stoppage of construction: 31.03.2015</p> <p>Later project was submitted under Amnesty scheme through ec-MPCB portal on 13.04.2018</p> <p>Expected date of Submission of violation EIA : 31.12.2022</p>
10	No. of days of violation (9-8)	4517 days
11	Name and address of Environmental consultant, with date of engagement of such consultant	<p>VKE</p> <p>5th floor, Next Gen Avenue, Su.No 103(p), CTS no 2850, Off, Senapati Bapat Rd, near ICC Trade Tower, Bahiratwadi,</p> <p>Pune- 411016</p>
12	Any other case of EC violation is reported or pending or decided earlier for projects where any of the directors are involved? If yes, give details	No
13	Any court case related to EC violation pending or decided against any of the directors including High Court, NGT and sessions court?	Violation of case for same project is filled in CJM court CNR No. MHPU04-006188-2015 which is disposed in 02.01.2019.

Description of Activities Contributing to the Environmental Damage and Degradation:

A.	Demolition, site preparation	
1	Whether any demolition work was carried out prior to EC? If yes what is date of commencement of demolition and also date of completion of demolition?	No. The construction was done on vacant plot.
2	Whether such demolition or site had some asbestos, industrial waste or contaminated soil or hazardous waste etc. and if yes, how these types of waste have been segregated and disposed?	No
3	If the project is located on any industrial site, whether any due diligence or environmental status of site was assessed? If yes, give details	No. The plot was vacant and in residential zone.

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4	State the quantity of demolition waste disposed from the site, including quantity and disposal location along with location map and photographs	NA																																																							
5	Any air quality (including noise) monitoring done during demolition work? If yes, results.	NA since no demolition activity involved.																																																							
6	Whether building plan and layout approved and permission from local authorities is taken to commence the work prior to demolition work.	NA																																																							
B. Construction stage																																																									
1	Date of commencement of construction and completion of construction, if any.	Date of commencement of construction: 24.08.2010 Completion of construction: 31.03.2015																																																							
2	Whether the construction carried out is strictly as per the sanction plan given by concerned local authority? If yes, please provide such certification.	Yes, the construction was carried out as per the sanction issued by Town planning department vide letter no. PRA/NASR/403/2009 dated 24/08/2010.																																																							
A. Demolition, site preparation																																																									
3	In the additional construction, how much construction material including, sand, bricks, cement etc. was required to be transported? No. of trucks and its average haulage?	Given below																																																							
<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 5%;">Sr. No.</th> <th style="width: 35%;">Building Material</th> <th style="width: 15%;">Total Quantity</th> <th style="width: 15%;">Mode of Transport</th> <th style="width: 30%;">Approx. Distance of supplier from project site</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td>Concrete</td> <td style="text-align: center;">1630 m³</td> <td style="text-align: center;">Truck</td> <td style="text-align: center;">Approx. 10 km</td> </tr> <tr> <td style="text-align: center;">2</td> <td>Reinforcement Steel</td> <td style="text-align: center;">81,496 kg</td> <td style="text-align: center;">Truck</td> <td style="text-align: center;">Approx. 10 km</td> </tr> <tr> <td style="text-align: center;">3</td> <td>AAC Blocks External</td> <td style="text-align: center;">468.47 m³</td> <td style="text-align: center;">Truck</td> <td style="text-align: center;">Approx. 10 km</td> </tr> <tr> <td style="text-align: center;">4</td> <td>Column Concrete</td> <td style="text-align: center;">6,193.70 m³</td> <td style="text-align: center;">Truck</td> <td style="text-align: center;">Approx. 10 km</td> </tr> <tr> <td style="text-align: center;">5</td> <td>Column Reinforcement Steel</td> <td style="text-align: center;">12,38,739.20 kg</td> <td style="text-align: center;">Truck</td> <td style="text-align: center;">Approx. 10 km</td> </tr> <tr> <td style="text-align: center;">6</td> <td>AAC Blocks Internal</td> <td style="text-align: center;">951.13 m³</td> <td style="text-align: center;">Truck</td> <td style="text-align: center;">Approx. 10 km</td> </tr> <tr> <td style="text-align: center;">7</td> <td>Vitrified Tiles</td> <td style="text-align: center;">89,645.60 m²</td> <td style="text-align: center;">Truck</td> <td style="text-align: center;">Approx. 10 km</td> </tr> <tr> <td style="text-align: center;">8</td> <td>RCC Slab Steel</td> <td style="text-align: center;">19,16,785.92 Kg</td> <td style="text-align: center;">Truck</td> <td style="text-align: center;">Approx. 10 km</td> </tr> <tr> <td style="text-align: center;">9</td> <td>RCC Slab concrete</td> <td style="text-align: center;">15,973.22 m³</td> <td style="text-align: center;">Truck</td> <td style="text-align: center;">Approx. 10 km</td> </tr> <tr> <td style="text-align: center;">10</td> <td>Paving Blocks</td> <td style="text-align: center;">886545 kg</td> <td style="text-align: center;">Truck</td> <td style="text-align: center;">Approx. 10 km</td> </tr> </tbody> </table>			Sr. No.	Building Material	Total Quantity	Mode of Transport	Approx. Distance of supplier from project site	1	Concrete	1630 m ³	Truck	Approx. 10 km	2	Reinforcement Steel	81,496 kg	Truck	Approx. 10 km	3	AAC Blocks External	468.47 m ³	Truck	Approx. 10 km	4	Column Concrete	6,193.70 m ³	Truck	Approx. 10 km	5	Column Reinforcement Steel	12,38,739.20 kg	Truck	Approx. 10 km	6	AAC Blocks Internal	951.13 m ³	Truck	Approx. 10 km	7	Vitrified Tiles	89,645.60 m ²	Truck	Approx. 10 km	8	RCC Slab Steel	19,16,785.92 Kg	Truck	Approx. 10 km	9	RCC Slab concrete	15,973.22 m ³	Truck	Approx. 10 km	10	Paving Blocks	886545 kg	Truck	Approx. 10 km
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4	How many labors were engaged in construction, average per day?	100 nos. of labours per day																																																							
5	Whether, the additional construction work, over and above valid EC, if so	NA since no EC was obtained.																																																							


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	available, has any additional ground foot print? If yes please state, ground foot print in sqm as per EC, approved layout and current proposed layout?	
6	Whether the expansion was carried out simultaneously with EC approved work? If not give details of time frame? If yes, please give incremental additional time required for construction of additional area	NA since no EC was obtained.
7	Is there any change in foundation design, i.e. depth of foundation, basement etc. that were done due to additional area? If yes, what is the additional soil quantity excavated for such incremental foundation depth? Where it is disposed?	NA since sr. no. 5 & 6 are not applicable. Total 19,079.34 cum debris was used in landscaping, backfilling and site levelling.
8	What is the quantity of top soil removed and how it is managed?	Total quantity of top soil is 953.97 m ³ which is used for landscaping.
9	Also, if water is encountered at such foundation depth, what is the volume of water pumped for such additional depth of excavation?	Ground water was not encountered during excavation. Excavation depth is 1.5 to 2 m for plinth however average ground water depth at project site is 10-12 m.
10	How much additional water was required for curing and construction purpose? Source of water?	Water required for curing and construction purpose for total constructed area of 37,699.06 m ² is 5,840 m ³ . Source of water is Tanker. Total 584 nos. of tankers were used.
11	Rain Water harvesting details	Rain Water harvesting is done through bore well recharge pits. 18 nos. bore wells were provided on site and additional 10 nos. will be provided.
12	Solar light, Water heating details	Solar hot water system is provided in existing buildings.
13	Use fly ash bricks ensured? Details thereof	No Fly Ash bricks used for construction.
14	Whether any noise or air pollution controls measures taken, if so, what are they?	As follows:
	<p>Air Pollution Control Measures</p> <ul style="list-style-type: none"> • Water sprinkling on unpaved roads to arrest air borne dust • Use of covered vehicles for carrying construction materials • Use of ready mix concrete • Use of PUC certified vehicles • Works generating dust like cutting, grinding etc. were conducted away from the buildings. • Maximum use of pre cut tiles / stones used for finishing <p>Noise Pollution Control Measures</p>	


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	<ul style="list-style-type: none"> • Barricading of 3 feet height to plot boundary • No excavation and foundation was done during night time • PPEs were provided to construction workers • Plantation along the plot boundary 	
15	Whether any air quality and noise level monitoring done during construction stage, if yes attach results	No air quality and noise level monitoring was done during construction stage.
16	Whether any third-party rights are created on the construction without EC?	No
17	<p>Whether any of the construction without EC has already been occupied?</p> <p>If yes, number of families gave such occupation.</p> <p>Also give total commercial area being used presently. Also state type of commercial activity i.e. offices, shops, hotels, restaurants, etc.</p>	<p>Yes</p> <p>414 flats were sold but on site 320 flats were occupied.</p> <p>No commercial area was constructed on site.</p>
18	How many flats sold which are in the area of EC violation and total sale value of such flats?	Total 414 flats sold in total constructed area of 37,699.06 m ² is as follows: Total Sale value of flats: Rs.125.9959 Crs
19	How much commercial area sold which is in area of EC violation and total sale value of such commercial area.	None
C	Commissioning of project	
1	Date of when the project was made operational either by giving possession of residential or commercial areas of the project?	Project was operational since 2015 by giving possession to tenants.
2	How many families are staying in project?	Total families staying in project: 320 nos.
3	What is total water supply to project, source and quality	<p>Source: Irrigation</p> <p>For Occupied Families Fresh water required: 144 KLD Flushing water required: 72 KLD</p> <p>For total project: Fresh water required: 332.1 KLD Flushing water required: 166.05 KLD</p>
4	Total sewage generation m ³ /day	<p>From occupied flats: 187.20 KLD</p> <p>From total project: 448.33 KLD</p>
5	STP details	<p>Proposed STP of 450 KLD capacity</p> <p>Technology: MBBR</p> <p>Capital cost: Rs. 115 lakhs</p> <p>O& M cost: Rs. 16.50 lakhs/annum</p>
6	Treated wastewater disposal	During dry season 186.72 KLD & during wet season 259.86 KLD to existing drainage line


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7	Any DG sets, are they complying the norms	Existing DG sets: 1 X 125 kVA, 1 X 160 kVA Existing transformer: 1 x 630 KVA DG set is compliant with CPCB norms.
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Assessment of Environmental Damages:

Attributes	Scope of saving on account of environmental protection measures	EMP cost	
		Recurring cost per day (Rs.)	Non-recurring cost (Rs.)
Air Pollution	Water requirement for sprinkling (KLD): Cost of 1 KL water (including transportation & spraying): Cost of 1 tanker of 10 KL is Rs.900 Cost of 1 KL: Rs. 90	-	Total cost of sprinkling of water Rs. 56,700/-
Water Pollution	A) Cost of water requirement: a) Construction phase:	Construction labors: 100 nos. Water requirement as per NBC = 45 LPCD Total water = 100*45=4.5 KLD Tanker water rate: Rs. 90 /m ³ Total cost of water for labour: 100 x 4.5 x 90/1000=Rs. 405/day	Rate of tanker water @Rs. 90/m ³ Water required for construction is 2 KL /m ² Violation Construction area=37,699.06 m ² Total Water required during construction= 37,699.06 x 2= 75,398.12 KL Cost of construction water: 75,398.12 x 90 = Rs 67,85,830/-
	b) Operation phase:	No. of flats under violation x occupancy/flat x 135 LPCD x rate of irrigation water supply Rs. 0.264/m ³ /1000 (414*5*135*0.264/1000) Total Cost: Rs.73.77/day	Nil

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	B) Cost of sewage treatment, reuse & disposal:		
	a) Construction phase:	1) No. of labours = 100 2) Approximate Cost of sewage treatment in MBBR STP = Rs. 10.05/m ³ /day 3) Sewage generation = $100 \times 45 \times 0.9 / 1000 = 4.05 \text{ m}^3/\text{day}$ 4) Cost of treatment per day $= (2) \times (3) = 10.05 \times 4.05 = \text{Rs } 40.70/\text{day}$	Nil
	b) Operation phase:	STP was provided onsite from occupancy. So no damage was caused to environment.	-
	C) Quantity of water pumped out during excavation and a lump sum cost of Rs. 50 per cum for such unauthorized water extraction and disposal	Nil No groundwater was encountered during excavation. Excavation was done for foundation purpose only.	Nil
	D) Cost of construction & maintenance of recharge borewell (18 Recharge pits Provided) Maintenance cost Rs. 10,000/year for borewell recharge pits.	Rs. 493.15/day (10,000*18/365)	Rs. 18,00,000/-
Soil environment	In case of demolition has carried out, the cost of demolition waste management plan needs to be discussed and finalized as non-recurring cost.	No demolition activity was involved.	
	In case there is some hazardous waste like asbestos or the site is located on industrial area where hazardous chemical or waste was handled, the cost based on due diligence of the project site, as given by consultants. (the report must include soil analysis, water analysis, MPCB consent copies, manifest of HW if any). This	No, Not applicable	

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	requires critical examination from SPCB.		
	Cost of preservation of top soil & excavated earth to be considered.	0.0	Top soil quantity: 917.04 cum Total excavated soil: 19,079.34 cum Rate of soil preservation: Rs. 43.52/m ³ Rs. $43.52 * 19079.34 =$ 8,30,332.88/-
Noise and Vibration	For damage due to noise pollution & vibration, the cost of barricades around the project site should be considered.	Nil	Site barricading cost = perimeter x Rs. 100 per m $1199 * 100 =$ Rs. 119900/-
Green Belt	In case of any tree cutting without EC cost of Rs. 10000/- per tree apart from any statutory action for such tree cutting if any, Cost of planting & maintaining trees (Number of trees as per the bye- laws) Cost of compensatory tree plantation (5 trees for each tree cut)	Rs. 1363/day (Considering Rs. 4,97,400/- per annum OM cost)	Total no. of trees required: 644 Trees planted: 535 nos. Compensatory tree plantation: NA Rs. 1,23,256/-
RH/Occupational Health Safety	Cost of workers benefit to be considered in view of Building and Other Construction Workers' Welfare Cess Act, 1996 A. cost of health checkup of workers: B. cost of safety measures including PPEs:	- -	Yes Welfare Cess paid Cost of PPE and Health check-up Safety Harness: Rs.1000 Helmet: Rs. 210 Shoes: Rs. 400 Goggles: Rs. 100 Safety Gloves: Rs. 470 Masks and ear plugs: Rs. 100


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			First aid Kits: Rs. 200 Total Rs. 2480 Health Check-up twice a year: Rs. 1500 labours = 100 x (2480+1500) = 3,98,000/-
Total		Rs. 2,375.62/day	Rs. 97,16,018.88/-

Calculation of cost of remediation plan and natural & community resource augmentation plan:

Sr.	Description	Details	Amount (Rs.)
A	Assessment of Environment Damages		
1.	Total of recurring Cost	Capital Cost arrived from table No. 3 per day X number of days in violation Construction Phase a) <u>Water Consumption</u> Cost arrived from Table above for water consumption per day = Rs. 405/day Period of violation (Construction days): 4517 days Total Cost = 405 x 4517 = Rs. 18,29,385/- b) <u>Sewage generation</u> Period of violation construction = 4517 days Cost arrived from Table above for sewage treatment per day = Rs. 40.70/day Total cost = 40.70 x 4517 = Rs. 1,83,841.9/- Operational phase c) <u>Water consumption</u> Cost arrived from Table above for water consumption per day = Rs. 73.77/day No. of days of operation to application date = 4517 days Cost = 73.77 x 4517 = Rs. 3,33,219.09/- d) <u>Sewage Generation</u>	(a+b+c+d) Rs. 23.46/- Lakhs


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Sr.	Description	Details	Amount (Rs.)
		STP was provided after occupancy hence no damage caused to Env't.	
2.	Non-recurring cost	Cost as arrived from above table	Rs. 97.16 lakhs/-
3.	Sub Total (1+2 above)	(Subject to minimum Rs. 1 Crore)	Rs. 120.62 lakhs/- i.e. Rs. 1.2062 Cr
B Economic benefits accrued due to violation			
1.	Economic benefits accrued due to violation	1% of Total project cost including land (Rs. 99.5946/- Cr.) as declared by project proponent before SEAC, subject to maximum Rs. 10 Cr.	Rs. 0.9959 Cr.
2.	Track record of project proponent	Incremental cost of Rs. 10 lakhs for each EC violation by PP or its directors observed at any other projects in last 3 years	0.0
C	Cost of remediation plan and natural & community resource augmentation plan	Sum of A and B above or amount equivalent to the CER amount as per the MOEF&CC's office Memorandum No: F NO 22-65/2017-IA-III dated 01/05/2018, whichever is higher.	Rs. (1.2062+0.9959) Crs Rs. 2.2021 Crs (Rs. 220.21 lakhs) CER is not applicable

Penalty Calculation as per SOP on handling of violation cases:

Penalty calculation as per OM dated 07.07.2021 regarding SOP for Identification and Handling of violation cases under EIA Notification, 2006 is not calculated as the subject project is submitted on 13th April 2018 under Violation Amnesty (as per Notification dt. 14.03.2017 (amendment on 08.03.2018) and Office Memorandum dt. 16.03.2018 issued by MoEF &CC., before the SOPS were published.

Remediation Cost bifurcations:

Sr. No.	Description of Activity	% allocation	Implementing agency	Remarks	Probable Activities to be carried out
1	Afforestation (can include plantation, garden development)	25% Rs. 55.053 lakhs	Social forestry and Local body	The afforestation can be either through social forestry or the Local body. Preferably within 50 km from project site	These locations will be identified and recommended by the local body. Mass plantation in fallow land or barren area suggested by the Local body for social forestry
2	Water conservation program (Jalyukt Shivar etc.)	25% Rs. 55.053 lakhs	NGO/ Local body	Preferably within 50 km radius of project site	Provision of water efficient faucets in nearby schools, public hospitals. Construction of percolation tanks in area suggested by


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					the local body
3	Urban environment and sanitation (can include Swacha Bharat, playground development, urban ground-water recharge schemes etc.)	20% Rs. 44.042 lakhs	Local body		Provision of RWH in public schools, hospitals, Road side beautification, public park recreation
4	Sewerage lines and STP, solid waste management	20% Rs. 44.042 lakhs	Local body		Provision of community dustbins, conducting health camps at public schools suggested by Local body
5	Urban air/noise Pollution control initiatives	10% Rs. 22.021 lakhs	Local body		Tree plantation, provision of sound barriers if required at any location identified by the local body, provision of solar heating/lighting system in public spaces or public infrastructures.
6	Total	Rs. 220.21 lakhs/-			

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) b2.

During discussion following points emerged:

1. The Committee noted that:
 - (a) As per the Office Memorandum issued by Ministry of Environment Forest and Climate Change vide orders no F.No.22-21/2020-IA.III Dated 7th July 2021, The penalty cost is Nil as the application was submitted on 13th April 2018 under Violation Amnesty (as per Notification dt. 14.03.2017 (amendment on 08.03.2018) and Office Memorandum dt. 16.03.2018 issued by MoEF &CC., before the SOPS were published.
 - (b) As per format given in SEIAA Circular, the Damage Assessment value is arrived at **Rs. 220.21 lakhs/-**.
2. PP to submit copy of IOD or Building Permission.
3. PP to submit revalidated Fire NOC.
4. PP to submit details of off-site tree plantation in consultation with Forest Department or social forestry.
5. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021. Also, PP to ensure that, the water proposed


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to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

Recommendations of SEAC-

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points.

Deliberation in SEIAA-

Proposal a new construction project under violation category. PP has applied under MoEF&CC Notification dated 14.03.2017 (amendment on 08.03.2018) and Notification dt. 16.03.2018. Proposal is recommended by SEAC-3 in its 180th meeting for grant of Environment Clearance for total plot area of 49,750.00 m², FSI area of 49,946.29 m², Non FSI area of 31,549.99 m² and total BUA of 81,496.28 m².

SEAC recommended the proposal for grant of Environment Clearance under violation category as per MoEF&CC Notification dated 14.03.2017 (amendment on 08.03.2018) and Notification dt. 16.03.2018 with damage assessment value of Rs. 220.21 lakhs.

During the meeting, SEIAA observed that, PP has not obtained plan approval from the planning authority. SEIAA decided to defer the proposal for compliance of above point.

SEIAA Decision-

SEIAA decided to defer the proposal.

T.C.



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**Pune Metropolitan Region
Development Authority**
New Administrative Building, Near Akurdi
Railway Station, Akurdi, Pune-411044

1st Copy for Bank

CHALLAN NO. 254	Date of Issue 14-8-2024	Valid up to 14-9-2024
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Bank of Baroda.....Akurdi
Name of Beneficiary: PMRDA Revenue Fund
Account No: 59810100003003
IFSC : BARB0AKURDI
 Department Code: ZDP
 Head Code: DPPP
 Name of Depositor: Ms. Seerin Dev. Through Mr. Jitendra S. Panjabi
 Address: Bharat Arcade, near Burger King/ Poolgate Police Chowky, Gen. Thimmaya Road, Camp, Pune-411001
 Letter No: 2357 Date: 2024-11-14
 Village Name-Marunji, Ta-Mulshi, Dist-Pune, G No.12/6 and Other apply for Zone Demarcation
Amount in Figure: Rs.8000/-
 Amount in Words: EIGHT THOUSAND ONLY
 Mode of Payment: (Tick applicable mode)
 NEFT / RTGS / UPI / CASH
 Details of Payment

Authorized Signatory Signature of Depositor
 For Bank Use:

UTR No.	Date
----------------	-------------

Branch Seal Authorized Officer of Bank With Signature Code

Note: The Depositor shall ensure that in case of RTGS/NEFT amount is routed through project account of applicant entity and certificate to that extent, issued by Bank originating RTGS/NEFT is submitted along with this challan

**Pune Metropolitan Region
Development Authority**
New Administrative Building, Near Akurdi
Railway Station, Akurdi, Pune-411044

2nd Copy for PMRDA (Department)

CHALLAN NO. 254	Date of Issue 14-8-2024	Valid up to 14-9-2024
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Bank of Baroda.....Akurdi
Name of Beneficiary: PMRDA Revenue Fund
Account No: 59810100003003
IFSC : BARB0AKURDI
 Department Code: ZDP
 Head Code: DPPP
 Name of Depositor: Ms. Seerin Dev. Through Mr. Jitendra S. Panjabi
 Address: Bharat Arcade, near Burger King/ Poolgate Police Chowky, Gen. Thimmaya Road, Camp, Pune-411001
 Letter No: 2357 Date: 2024-11-14
 Village Name-Marunji, Ta-Mulshi, Dist-Pune, G No.12/6 and Other apply for Zone Demarcation
Amount in Figure: Rs.8000/-
 Amount in Words: EIGHT THOUSAND ONLY
 Mode of Payment: (Tick applicable mode)
 NEFT / RTGS / UPI / CASH
 Details of Payment

Authorized Signatory Signature of Depositor
 For Bank Use:

UTR No.	Date
----------------	-------------

Branch Seal Authorized Officer of Bank With Signature Code

Note: The Depositor shall ensure that in case of RTGS/NEFT amount is routed through project account of applicant entity and certificate to that extent, issued by Bank originating RTGS/NEFT is submitted along with this challan

**Pune Metropolitan Region
Development Authority**
New Administrative Building, Near Akurdi
Railway Station, Akurdi, Pune-411044

3rd Copy for PMRDA (Account)

CHALLAN NO. 254	Date of Issue 14-8-2024	Valid up to 14-9-2024
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Bank of Baroda.....Akurdi
Name of Beneficiary: PMRDA Revenue Fund
Account No: 59810100003003
IFSC : BARB0AKURDI
 Department Code: ZDP
 Head Code: DPPP
 Name of Depositor: Ms. Seerin Dev. Through Mr. Jitendra S. Panjabi
 Address: Bharat Arcade, near Burger King/ Poolgate Police Chowky, Gen. Thimmaya Road, Camp, Pune-411001
 Letter No: 2357 Date: 2024-11-14
 Village Name-Marunji, Ta-Mulshi, Dist-Pune, G No.12/6 and Other apply for Zone Demarcation
Amount in Figure: Rs.8000/-
 Amount in Words: EIGHT THOUSAND ONLY
 Mode of Payment: (Tick applicable mode)
 NEFT / RTGS / UPI / CASH
 Details of Payment

Authorized Signatory Signature of Depositor
 For Bank Use:

UTR No.	Date
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Branch Seal Authorized Officer of Bank With Signature Code

Note: The Depositor shall ensure that in case of RTGS/NEFT amount is routed through project account of applicant entity and certificate to that extent, issued by Bank originating RTGS/NEFT is submitted along with this challan

**Pune Metropolitan Region
Development Authority**
New Administrative Building, Near Akurdi
Railway Station, Akurdi, Pune-411044

4th Copy for Client

CHALLAN NO. 254	Date of Issue 14-8-2024	Valid up to 14-9-2024
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Bank of Baroda.....Akurdi
Name of Beneficiary: PMRDA Revenue Fund
Account No: 59810100003003
IFSC : BARB0AKURDI
 Department Code: ZDP
 Head Code: DPPP
 Name of Depositor: Ms. Seerin Dev. Through Mr. Jitendra S. Panjabi
 Address: Bharat Arcade, near Burger King/ Poolgate Police Chowky, Gen. Thimmaya Road, Camp, Pune-411001
 Letter No: 2357 Date: 2024-11-14
 Village Name-Marunji, Ta-Mulshi, Dist-Pune, G No.12/6 and Other apply for Zone Demarcation
Amount in Figure: Rs.8000/-
 Amount in Words: EIGHT THOUSAND ONLY
 Mode of Payment: (Tick applicable mode)
 NEFT / RTGS / UPI / CASH
 Details of Payment

Authorized Signatory Signature of Depositor
 For Bank Use:

UTR No.	Date
----------------	-------------

Branch Seal Authorized Officer of Bank With Signature Code

Note: The Depositor shall ensure that in case of RTGS/NEFT amount is routed through project account of applicant entity and certificate to that extent, issued by Bank originating RTGS/NEFT is submitted along with this challan

Back

T.C.

3364



To PMRDA Revenue Fund

₹8,000

Pay again

Split with friends

✓ Completed

29 Aug 2024 3:05 pm



State Bank of India 6406



UPI transaction ID

424226977405

To: PMRDA R

....3003

From: AJAY DILIP CHAVAN (State Bank of India)

ajaychavan5696@oksbi

Google transaction ID

CICAgPCI9Mi8EQ

Powered by



T.C.

Handwritten signature



3365

Ax. D

Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Your payment has been received.

Payment Receipt

Payment Status:	Success
Industry Name	M/s. Serene Developers
Unique Id	MPCB-CONSENT-0000179157
DR No:	MPCB-DR-27078
DR Date:	31-05-2024
Payment type:	NEFT
Transaction/DD no	IBKL240531268319
Received On:	05-06-2024
Amount:	143150.00 INR.



3366

Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Your payment has been received.

Payment Receipt

Payment Status:	Success
Industry Name	M/s. Serene Developers
Unique Id	MPCB-CONSENT-0000179157
DR No:	MPCB-DR-27077
DR Date:	31-05-2024
Payment type:	NEFT
Transaction/DD no	IBKL240531268371
Received On:	05-06-2024
Amount:	200411.00 INR.



3367

Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Your payment has been received.

Payment Receipt

Payment Status:	Success
Industry Name	M/s. Serene Developers
Unique Id	MPCB-CONSENT-0000179159
DR No:	MPCB-DR-27076
DR Date:	31-05-2024
Payment type:	NEFT
Transaction/DD no	IBKL240531268548
Received On:	05-06-2024
Amount:	1910959.00 INR.

T.C.

Shreyas

Google Images

Date	04/03/2011
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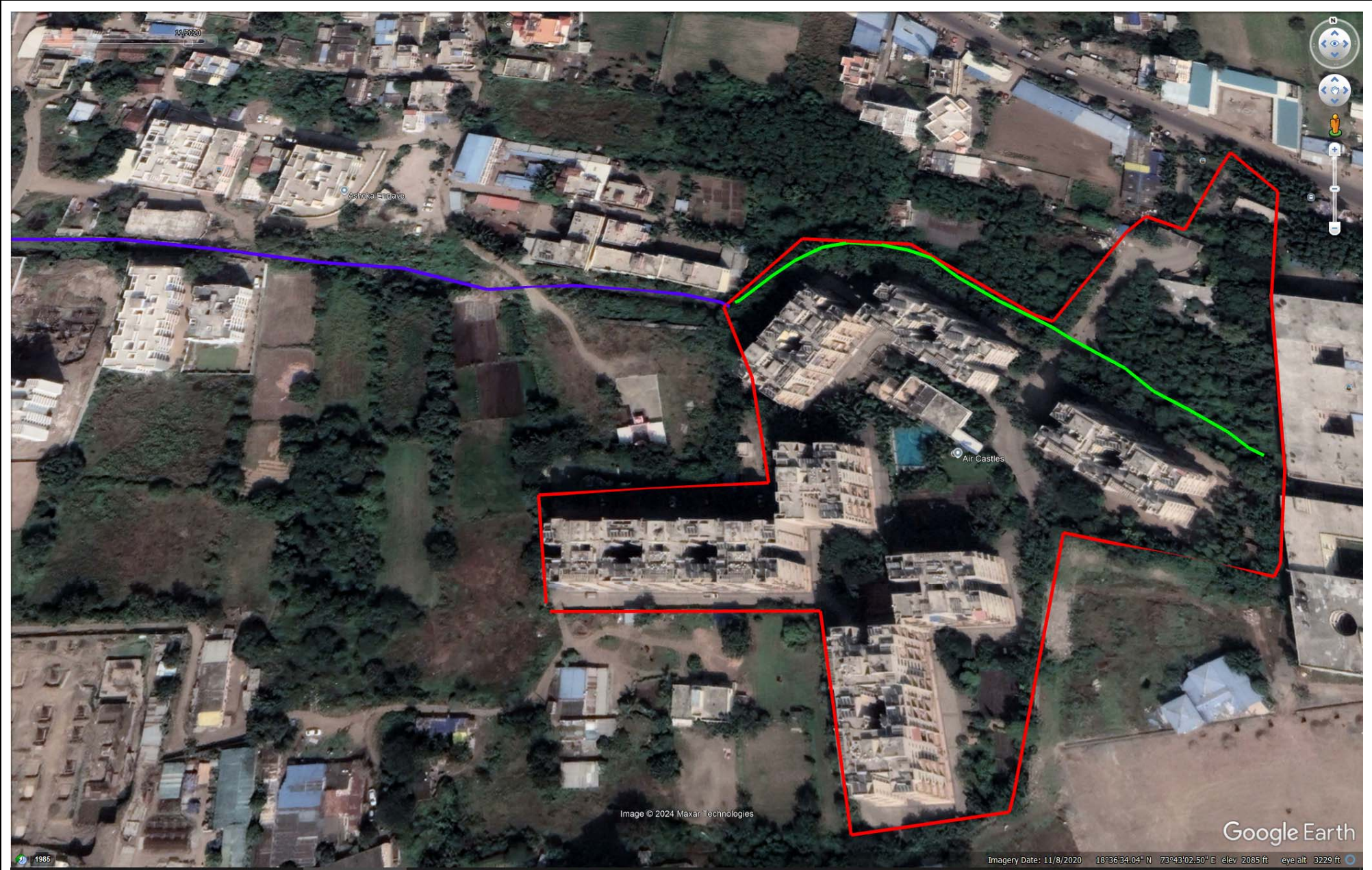
Date	05/12/2015
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T.C.

Shyria


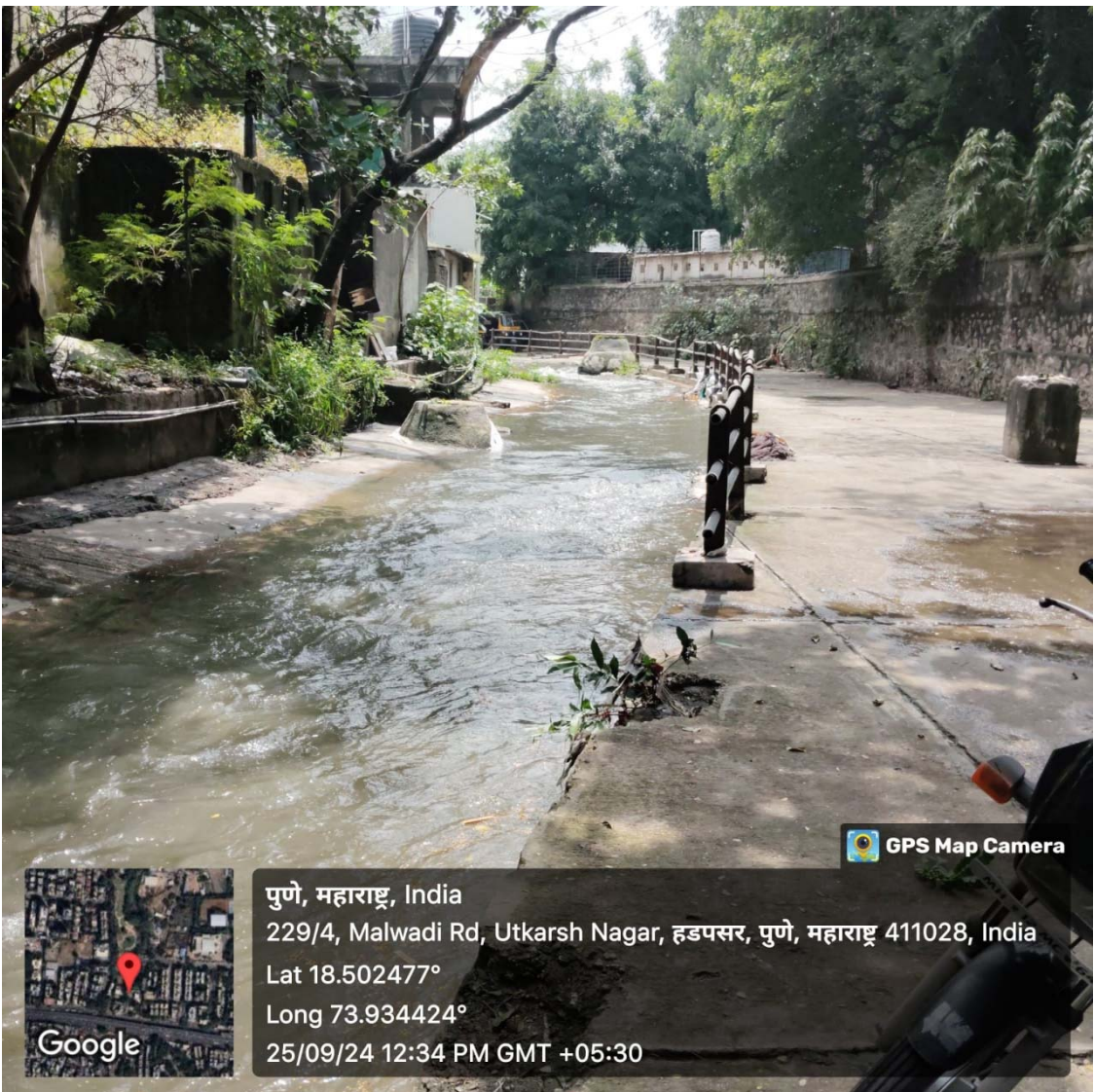
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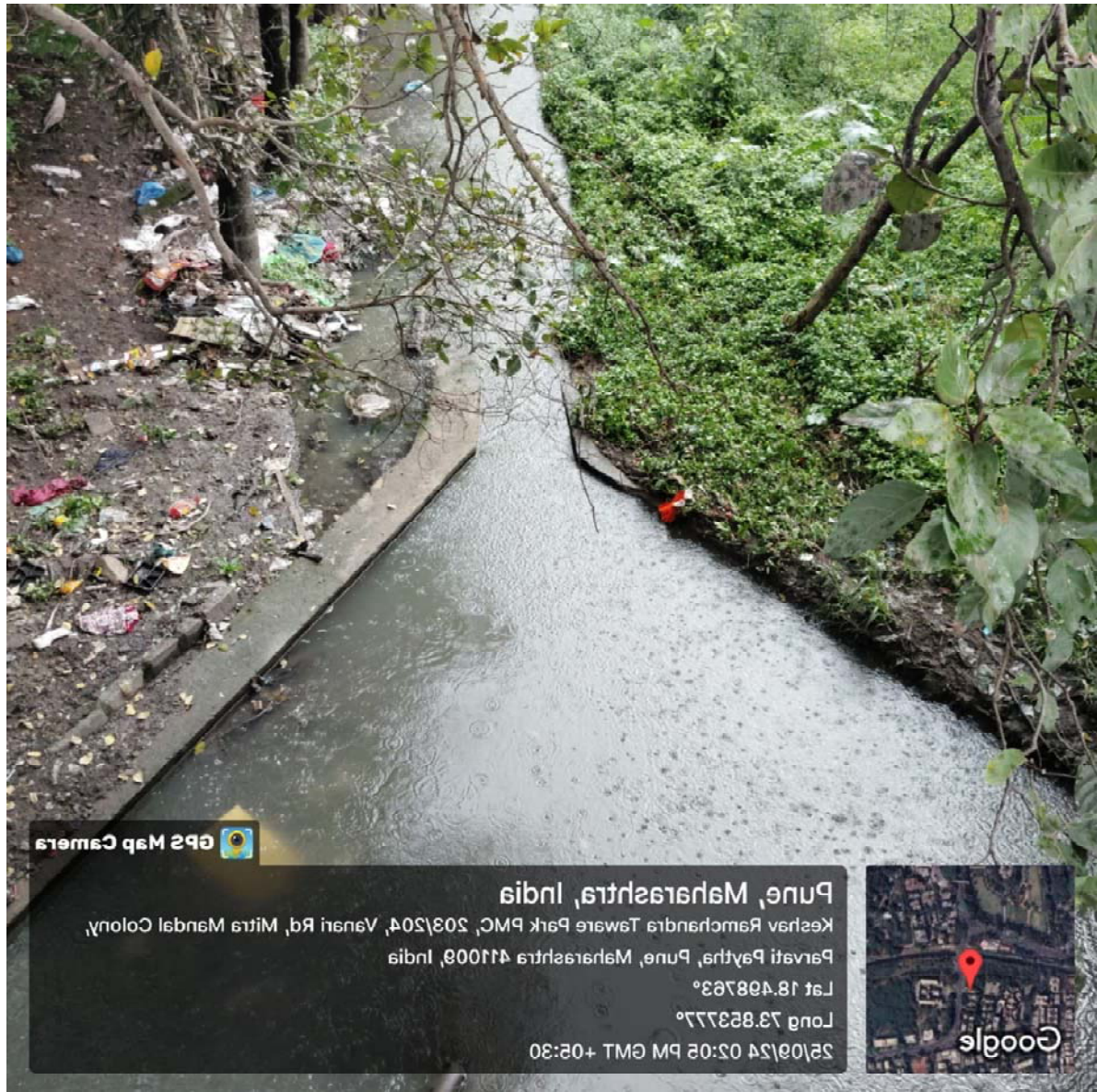
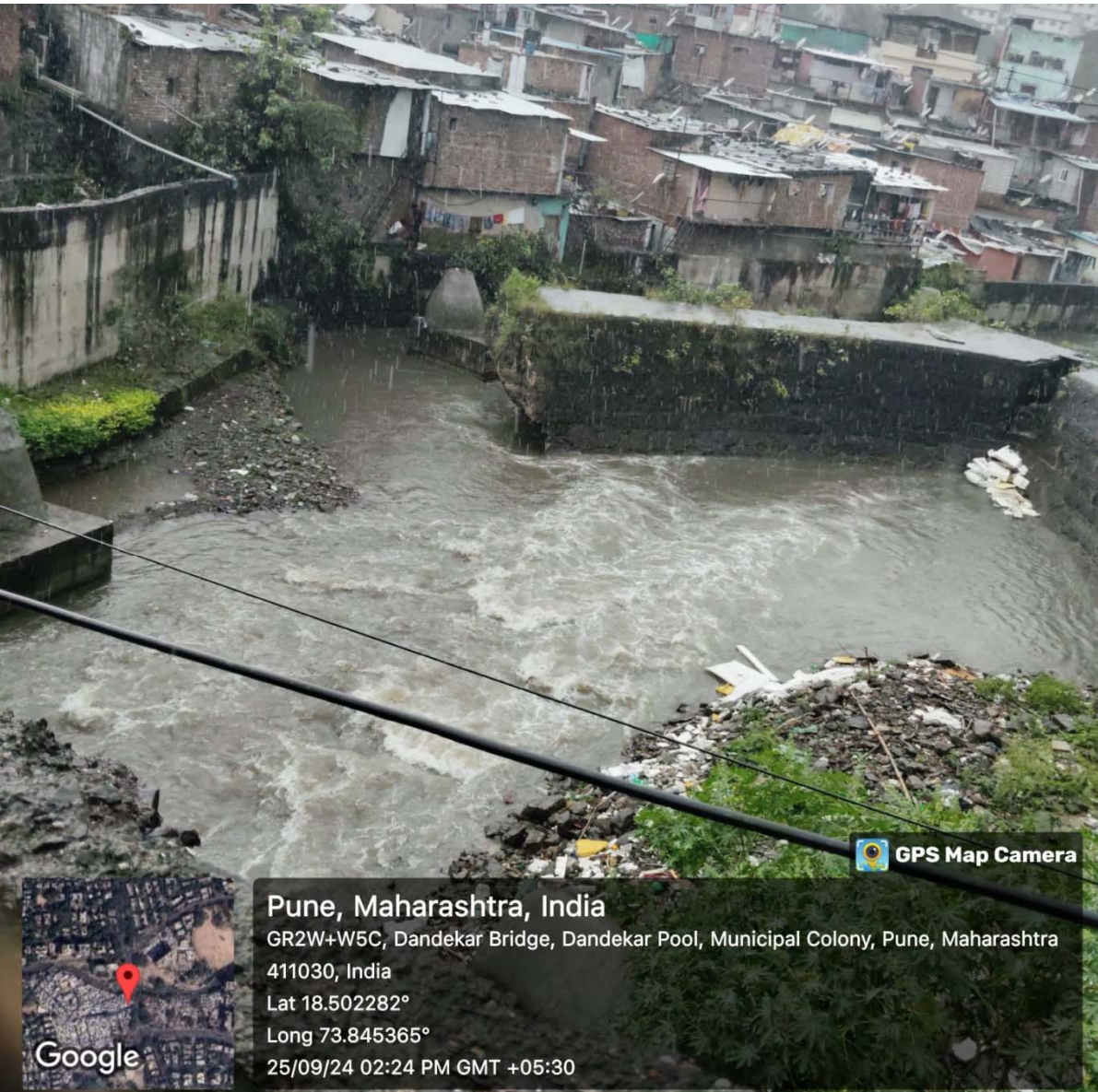


Date	22/04/2024
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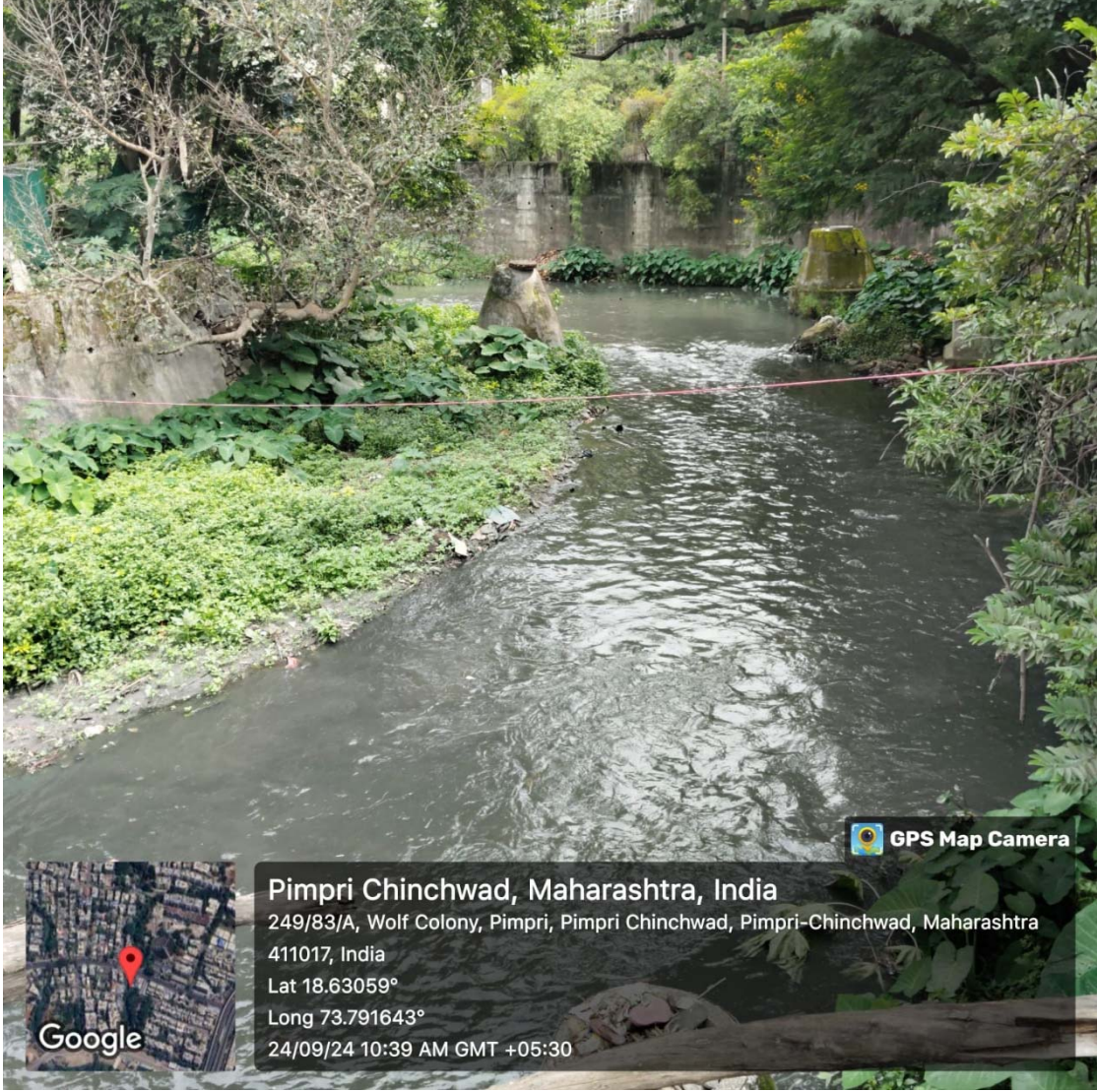
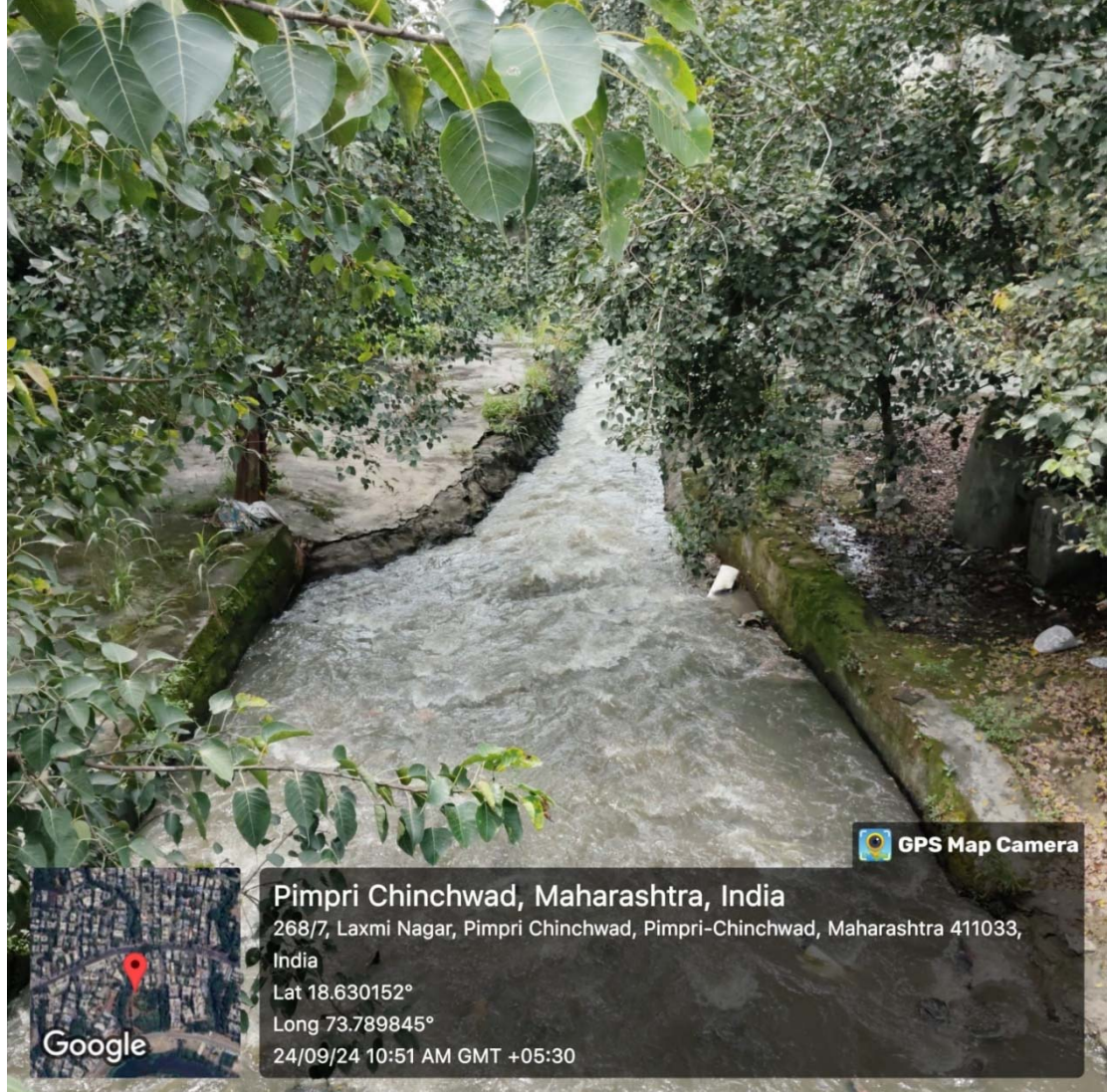
Pune Municipal Corporation



Link	https://www.google.com/maps?q=18.5623478,73.7840281&z=17&hl=en
Location	Baner
Photographs	 <p>Pune, Maharashtra, India Survey No. 163/1, Baner Rd, Opposite Pan Card Club Road Chowk, opp. Srushti Wines, Balewadi Phata, Baner, Pune, Maharashtra 411045, India Lat 18.562377° Long 73.783988° 24/09/24 03:48 PM GMT +05:30</p>
Link	https://www.google.com/maps?q=18.5024654,73.9343215&z=17&hl=en
Location	Hadapsar
Photographs	 <p>पुणे, महाराष्ट्र, India 229/4, Malwadi Rd, Utkarsh Nagar, हडपसर, पुणे, महाराष्ट्र 411028, India Lat 18.502477° Long 73.934424° 25/09/24 12:34 PM GMT +05:30</p>


Link	https://www.google.com/maps?q=18.4987479,73.8537012&z=17&hl=en
Location	Near Sarasbag
Photographs	 <p>A photograph showing a narrow, shallow stream flowing through a wooded area. The water is murky and grey. The left bank is heavily littered with plastic waste, including bottles and bags. The right bank is covered in green foliage. A black overlay at the bottom of the image contains the following text: "Pune, Maharashtra, India", "Keshav Ramchandra Taware Park PMC, 203/204, Vana Rd, Mira Mandol Colony, Parvati Palya, Pune, Maharashtra 411008, India", "Lat 18.498793°", "Long 73.853776°", and "25/09/24 02:08 PM GMT +05:30". A small inset map in the bottom right corner shows the location on a street map with a red pin and the Google logo.</p>
Link	https://www.google.com/maps?q=18.5023258,73.8452969&z=17&hl=en
Location	Dandekar Pool
Photographs	 <p>A photograph of a polluted pool of water. The water is brown and turbulent. In the background, there are several multi-story brick buildings, some with balconies. A black overlay at the bottom of the image contains the following text: "Pune, Maharashtra, India", "GR2W+W5C, Dandekar Bridge, Dandekar Pool, Municipal Colony, Pune, Maharashtra 411030, India", "Lat 18.502282°", "Long 73.845365°", and "25/09/24 02:24 PM GMT +05:30". A small inset map in the bottom left corner shows the location on a street map with a red pin and the Google logo. A "GPS Map Camera" logo is visible in the bottom right corner of the image.</p>

Link	https://www.google.com/maps?q=18.531952,73.8452051&z=17&hl=en
Location	Shivajinagar
Photographs	 <p>GPS Map Camera</p> <p>Pune, Maharashtra, India GRJW+Q3C, KB Joshi Path, Narveer Tanaji Wadi, Shivajinagar, Pune, Maharashtra 411005, India Lat 18.531975° Long 73.845201° 25/09/24 02:41 PM GMT +05:30</p> <p>Google</p>
	 <p>GPS Map Camera</p> <p>Pune, Maharashtra, India Veer Netaji Wadi, 1693-1, Narveer Tanaji Wadi, Shivajinagar, Pune, Maharashtra 411005, India Lat 18.532032° Long 73.845254° 25/09/24 02:42 PM GMT +05:30</p> <p>Google</p>

Pimpri Chinchwad Municipal Corporation

Link	https://www.google.com/maps?q=18.6305919,73.7916224&z=17&hl=en
Location	Link Road (Chinchwadgaon to Pimpri)
Photographs	 <p>GPS Map Camera</p> <p>Pimpri Chinchwad, Maharashtra, India 249/83/A, Wolf Colony, Pimpri, Pimpri Chinchwad, Pimpri-Chinchwad, Maharashtra 411017, India Lat 18.63059° Long 73.791643° 24/09/24 10:39 AM GMT +05:30</p> <p>Google</p>
Link	https://www.google.com/maps?q=18.6305073,73.7896014&z=17&hl=en
Location	Link Road (Chinchwadgaon to Pimpri)
Photographs	 <p>GPS Map Camera</p> <p>Pimpri Chinchwad, Maharashtra, India 268/7, Laxmi Nagar, Pimpri Chinchwad, Pimpri-Chinchwad, Maharashtra 411033, India Lat 18.630152° Long 73.789845° 24/09/24 10:51 AM GMT +05:30</p> <p>Google</p>

Link	https://www.google.com/maps?q=18.6307244,73.789637&z=17&hl=en
Location	Link Road (Chinchwadgaon to Pimpri)
Photographs	 <p>GPS Map Camera</p> <p>Pimpri Chinchwad, Maharashtra, India 272/31, Sant Dnyaneshwar Maharaj Marg, Shridharnagar, Pimpri, Pimpri Chinchwad, Pimpri-Chinchwad, Maharashtra 411017, India Lat 18.630737° Long 73.789578° 24/09/24 10:54 AM GMT +05:30</p> <p>Google</p>
Link	https://www.google.com/maps?q=18.6194173,73.7763543&z=17&hl=en
Location	Chinchwad-Baner Corner Road
Photographs	 <p>GPS Map Camera</p> <p>Pimpri-Chinchwad, Maharashtra, India JQCG+5R6, Ganga Ashiyana VC Rd, Thergaon, Pimpri-Chinchwad, Maharashtra 411033, India Lat 18.620258° Long 73.776968° 24/09/24 01:11 PM GMT +05:30</p> <p>Google</p>

Link	https://www.google.com/maps?q=18.6194173,73.7763543&z=17&hl=en
Location	Chinchwad-Baner Corner Road
Photographs	 <p>Pune, Maharashtra, India 556/3, Padwal Nagar, Thergaon, Pune, Pimpri-Chinchwad, Maharashtra 411033, India Lat 18.61943° Long 73.776358° 24/09/24 01:13 PM GMT +05:30</p>